

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
VASUDEV ADIGAS FASTFOOD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vasudev Adigas Fast Food Private Limited
2.	Date of incorporation of corporate debtor	12 th October, 2026
3.	Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KA2007PTC044097
5.	Address of the registered office and principal office (if any) of corporate debtor	First Floor-IF-209, Vishal Towers, No. 18/8, 16 th Cross, 1st Main, Off Mission Road, Sampangiramnagar, Bangalore, Bangalore South, Karnataka, India, 560027
6.	Insolvency commencement date in respect of corporate debtor	16 th October, 2026 (Order has come to the knowledge of IRP on 16 th October, 2026, through email of the Applicant) NCLT CP (IB) No. 233/BB/2025 - Order dated 09 th October, 2026
7.	Estimated date of closure of insolvency resolution process	14 th April 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name of IP: Prafulla Gurulingayya Melinamani IBBI Reg No: - IBBI/IPA-001/IP-P-02680/2022-2023/14089
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka – 587301, India Email: caprafullagm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka – 587301, India Email : vasudev.adigas.cirp@gmail.com
11.	Last date for submission of claims	30 th October, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vasudev Adigas Fastfood Private Limited on 09th October, 2026 (Order has come to the knowledge of IRP on 16th October, 2026)

The creditors of Vasudev Adigas Fastfood Private Limited, are hereby called upon to submit their claims with proof on or before 30th October, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Prafulla Gurulingayya Melinamani
INTERIM RESOLUTION PROFESSIONAL
Vasudev Adigas Fastfood Private Limited
Regn.No: IBBI/IPA-001/IP-P02680/20222023/14089
AFA Valid upto 30/06/2027

Date: 17.10.2026
Place: Jamkhandi

PUBLIC NOTICE: NOTICE OF WITHDRAWAL OF THE PUBLIC ISSUE OF SECURED, RATED, LISTED, REDEEMABLE NON-CONVERTIBLE DEBENTURES("NCDs")



IBL FINANCE LIMITED

Registered Office: Shop-151, Silver Stone Arcade, Near Kantheriya Hanuman Temple, OP-34/ABCD, FP-50, Singapore, Causeway Road, Katargam, Surat - 395004, Gujarat.
Corporate Office: 2002, The Junomona Tower, Opp. Pal RTO, Near Rajhans Cinema, Pal, Surat 395009, Gujarat, India.
CIN: L65999GJ2017PLC098565 PAN: AAECI5851N Website: www.iblfinance.in
Email: compliance@iblfinance.in Telephone: +91-9328116900

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT FOR DISTRIBUTION OUTSIDE INDIA.

PUBLIC ISSUE BY IBL FINANCE LIMITED OF UP TO 500,000 LISTED, SECURED, RATED, REDEEMABLE NON CONVERTIBLE DEBENTURES OF FACE VALUE OF ₹ 1,000 EACH ("NCDs" OR "DEBENTURES"), AT PAR, AMOUNTING TO ₹ 2,500 LAKHS, HEREINAFTER REFERRED TO AS THE "BASE ISSUE" WITH A GREEN SHOE OPTION TO RETAIN OVER SUBSCRIPTION UP TO ₹ 2,500 LAKHS, CUMULATIVELY AGGREGATING UP TO ₹ 5,000 LAKHS, HEREINAFTER REFERRED TO AS THE "OVERALL ISSUE SIZE" (THE "ISSUE").

1. WITHDRAWAL OF THE ISSUE:

Notice is hereby given that IBL Finance Limited (the "Company"), has decided not to proceed with the Public Issue. The Issue, which opened for bidding on Monday, October 12, 2026, and proposed to be close on Monday, October 26, 2026, has been formally withdrawn.

2. REASONS FOR WITHDRAWAL:

The Company has encountered several difficulties across various banking channels, including restrictions on UPI transactions, mandate authorisation failures, non-availability of the Issue on various ASBA net banking platforms, difficulties in submitting physical ASBA applications at designated bank branches, and errors in application bidding and processing by banks. These challenges have collectively restricted investor participation and adversely affected subscription levels for the Issue.

In view of the above circumstances, the Company believes that it will not be able to achieve the minimum public subscription level required as per the SEBI NCS Regulation and in the interest of existing applicant, we therefore decided to withdraw the Issue, subject to applicable regulatory requirements and completion of the necessary formalities.

3. UNBLOCKING OF FUNDS FOR INVESTORS:

In accordance with SEBI guidelines and the terms disclosed in the Prospectus, the Company through the Registrar to the Issue has instructed the Self Certified Syndicate Banks (SCSBs) and Sponsor Banks to immediately initiate the unblocking of application monies in the respective ASBA and UPI-linked bank accounts of all bidder. The blocked amount in the ASBA accounts of the ASBA shall be unlocked in compliance with Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulation 2018, and Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) Regulations 2021, as amended from time to time. No action is required from the investors.

CONTACT DETAILS FOR GRIEVANCES AND CLARIFICATIONS

LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
COMFORT SECURITIES LIMITED Address: 301, 3rd Floor, 'A' Wing, Hetal Arch, Opp. Natraj Market, S.V. Road, Malad (West), Mumbai, Maharashtra, India - 400064 Ph.No.: +91- 810846841 /+91- 8169547504 Email id: merchantbanking@comfortsecurities.co.in Investors Grievance id: merchantbanking@comfortsecurities.co.in Website: www.comfortsecurities.co.in Contact Person: Mr. Alok Prasad/ Mr. Sandeep Mishra CIN: U67120MH2002PLC136562	KFin TECHNOLOGIES LIMITED Selenium Tower-B, Plot 31 & 32 Gachibowli Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India, 500 032. Tel: +91 40 6716 2222/18003094001 Fax: +91 40 6716 1563 Email: iblfinance.ncdipo@kfintech.com Investor Grievance Email: einward.ris@kfintech.com Website: www.kfintech.com Contact Person: Mr. R. Williams	Dilipbhai Chunilal Chauhan IBL FINANCE LIMITED Registered Office: Shop-151, Silver Stone Arcade, Near Kantheriya Hanuman Temple, OP-34/ABCD, FP-50, Singapore Causeway Road, Katargam, Surat - 395004, Gujarat. Tel: +91-9328116900 Email: cs@iblfinance.in Website: www.iblfinance.in Corporate Office: 2002, The Junomona Tower, Opp. Pal RTO, Near Rajhans Cinema, Pal, Surat 395009, Gujarat, India.

For and on behalf of the Board of Directors

IBL Finance Limited

Sd/-
Company Secretary & Compliance Officer

Date: October 19, 2026
Place: Surat, India



Ujjivan Small Finance Bank Limited

CIN: L65110KA2016PLC142162
Registered Office: Grape Garden, No. 27, 3rd "A" Cross, 18th Main, 6th Block, Koramangala, Bengaluru 560 095, Karnataka
Email: corporatesecretarial@ujjivan.bank.in Ph. No.: 080 40712121
Website: www.ujjivansfb.bank.in

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND INFORMATION FOR E-VOTING

Notice is hereby given that:

1. The Extra Ordinary General Meeting ("EGM or Meeting") of the Members of Ujjivan Small Finance Bank Limited ("Bank") will be held on Friday, November 13, 2026 at 03:30 P.M. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act, 2013 and rules made thereunder read with relevant General Circulars issued by MCA and SEBI (hereinafter collectively referred to as "the Circulars"), to transact the businesses as set forth in the Notice of the EGM dated October 16, 2026.

2. In compliance with the Circulars, the Notice of the EGM along with the explanatory statement has been sent by electronic mode to all the members whose email IDs are registered with the Bank's RTA/Depository Participant(s). These documents are also available for download on the website of the Bank, Stock Exchanges and e-voting agency KFin Technologies Limited (KFin Tech). The Notice of the EGM through emails was dispatched to the members on Monday, October 19, 2026.

3. Members holding shares either in physical form or dematerialized form or members whose email IDs are not registered, as on the cut-off date (Friday, November 06, 2026), may cast their votes on the business as set forth in the Notice of the EGM through remote e-voting (e-voting from the place other than venue of the EGM) or by e-voting during the proceedings of the Meeting (collectively referred as e-voting). The instructions for e-voting are provided in the Notice of the EGM

4. The Members whose email IDs are not registered with the Depository Participant(s) and are holding shares in dematerialized mode, are requested to register their email addresses and mobile numbers with their concerned depositories through their depository participants. Members holding shares in physical form are requested to register/update the details in prescribed Form ISR-1 (available on the bank website at <https://www.ujjivansfb.bank.in/investor-contacts>) and other relevant forms with RTA of the Company, KFin Technologies Limited, through 'In Person Verification' (IPV) or through hard copies which are self-attested, which can be shared on the address - Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana India -500 032 for receiving EGM Notice, e-voting instructions and seamless credit of dividend to their respective bank accounts.

5. Members are hereby informed that:

- The business as set forth in the Notice of the EGM may be transacted through remote e-voting or e-voting at the EGM (collectively referred as e-voting);
- The remote e-voting shall commence on Tuesday, November 10, 2026 at 09:00 AM IST;
- The remote e-voting shall end on Thursday, November 12, 2026 at 05:00 PM IST
- The cut-off date for determining the eligibility to vote by e-voting shall be Friday, November 06, 2026.
- Any person, who acquires shares and becomes member after October 16, 2026, being the cut-off date for ascertaining the list of members entitled to receive the Notice of EGM and up to the cut-off date for e-voting i.e., November 06, 2026, may kindly refer the Notice of the EGM uploaded on the website of the Bank at www.ujjivansfb.bank.in. Such members holding shares as on the cut-off date may obtain the User ID and password from KFin Tech;

vi. Members may note that:

- The remote e-voting module shall be disabled by KFin after 5:00 P.M. on Thursday, November 12, 2026 and once the votes on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
- The facility for e-voting will also be made available during the EGM and those members present in the EGM through VC/OAVM, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the EGM.
- The members who have cast their vote(s) by remote e-voting may also attend the Meeting but shall not be entitled to cast their vote(s) again at the Meeting; and
- A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e., Friday November 06, 2026 only shall be entitled to avail the facility of remote e-voting or for e-voting.

In case of any queries, Members may write to einward.ris@kfintech.com.

6. In case of any queries / grievances relating to voting by electronic means, the Members / Beneficial owners may contact Mr. Mohd Mohsin Uddin, Senior Manager, KFin Technologies Limited. Email: mohsin.mohd@kfintech.com, Phone: +91 040 6716 1562, toll-free number 1-800- 309-4001.

7. The members who require technical assistance to access and participate in the meeting through VC/OAVM may contact the helpline number 1-800- 309-4001.

For Ujjivan Small Finance Bank Limited

Sd/-

Sanjeev Barnwal
Company Secretary and Head of Regulatory Framework

Date: October 19, 2026
Place: Bengaluru



BENGALURU CO-OP. MILK UNION LTD., [BENGALURU DAIRY]

Dr. M.H. Marigowda Road, Bengaluru-560029

E-mail Address : bamulpurchase@gmail.com

Website: www.bamulnandini.coop Phone:080-26096214 & 282

Tender Ref No: BAMUL/PUR/09/1867/T-373/2026-27

Date: 17.10.2026

TECHNICAL CUM COMMERCIAL TENDER THROUGH KARNATAKA PUBLIC PROCUREMENT PORTAL

Bengaluru Co-op Milk Union Ltd., (BAMUL) Bengaluru, invites e-tender through e-Procurement Portal from the interested and eligible Manufacturers/Contractor/Dealer/Distributors for Supply of the following item.

Sl. No.	Particulars	Qty	Estd Cost in Lakhs	Tender No
01	Supply of Cheddar cheese Bag to Kanakapura Dairy for a period of one year.	150000 Bags	51.00	KMF/2026-27/IND2629
02	Supply of DANISCO FD CHOOZIT RA Series -cheddar cheese culture to Kanakapura Dairy for a period of one year.	1500 Pouches	51.19	KMF/2026-27/IND2630
03	Supply of Cheese Rennet to Kanakapura Dairy for a period of one year.	10,00,000 Gms	125.00	KMF/2026-27/IND2631
04	Supply of DSM DELVO CH 300 Series -Cheddar Cheese Culture to Kanakapura Dairy for a period of one year.	2350 Pouches	63.00	KMF/2026-27/IND2632
05	Supply of CHR HANSEN Frozen RSF Series -Cheddar Cheese Culture to Kanakapura Dairy for a period of one year.	1500 Pouches	69.30	KMF/2026-27/IND2633

1	Access to E-tender Documents	19.10.2026 to 02.11.2026 till 02.00 PM
2	Pre-Bid Meeting /Tender clarification date & time	27.10.2026 till 11.00 AM
3	Last date for submission of tender/ quoting	02.11.2026 till 02.00 PM
4	Date & time for opening Technical Tender	03.11.2026 at 02.35 PM
5	Date & time for opening Commercial Tender	04.11.2026 at 03.00 PM
6	Place of opening of Technical and Commercial Tender	BAMUL (Bengaluru Dairy) Board Room

The Tenderers shall submit separate tender for the above. Tenderers are advised to note the qualification criteria specified in Section VII to qualify for award of the contract.

The Earnest money deposit (E.M.D.) valid for 45 days beyond the validity of the tender i.e. total for 135 days, Tender processing Fee, modes of e-payment, tender document details and other details are mentioned in <https://kppp.karnataka.gov.in> and also contact Help line No: 8046010000 /8068948777

Sd/- Managing Director

Tender Inviting Authority, Bamul

SML MAHINDRA LIMITED

(FORMERLY SML ISUZU LIMITED)

Regd. Office : Village Asron, Distt. Shahid Bhagat Singh Nagar (Nawanshahr)-144 533, Punjab | CIN : L50101PB1983PLC005516, Website: <https://smlmahindra.com/IN>, Email id : investors@smlmahindra.com /IN. T : 91 1881 270155, F: 91 1881 270223

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2026

Particulars	Rs. Crores, except per equity share data					
	Quarter ended		Half year ended		Year ended	
	30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
	Unaudited		Unaudited		Audited	
Total income	671.39	958.73	557.23	1,630.12	1,405.18	2,846.24
Net profit / (loss) for the period (before tax and exceptional items)	15.85	85.28	28.28	101.13	117.83	213.95
Net profit / (loss) for the period before tax (after exceptional items)	15.85	85.28	28.28	101.13	117.83	213.95
Net profit / (loss) for the period after tax (after exceptional items)	11.70	63.62	21.05	75.32	88.01	159.75
Total comprehensive income for the period (comprising Profit / (loss) for the period (after tax) and Other Comprehensive Income (after tax))	11.34	63.24	20.65	74.58	87.21	162.73
Equity Share Capital	14.48	14.48	14.48	14.48	14.48	14.48
Other equity (excluding revaluation reserves)						504.86
Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -						
1. Basic (Rs.) :	8.09	43.96	14.55	52.05	60.82	110.39
2. Diluted (Rs.) :	8.09	43.96	14.55	52.05	60.82	110.39

Note: The above is an extract of the detailed format of Quarterly/Half Yearly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Half yearly financial results are available on the websites of Stock Exchange(s) (www.bseindia.com, www.nseindia.com) and on Company's website (<https://smlmahindra.com/IN/investors/financials/quarterly>). The same can also be accessed by scanning the QR Code provided below.



For and on behalf of
the Board of Directors of
SML Mahindra Limited

(Vinod Kumar Sahay)
Executive Chairman
DIN: 07884268

Place: Bengaluru
Date : 19 October 2026

Justdial®

Just Dial Limited

CIN: L74140MH1993PLC150054

Registered Office: Palm Court, Building-M, 501/B, 5th Floor, New Link Road, Beside Goregaon Sports Complex, Malad (West), Mumbai - 400 064.

Tel: +91 22 2888 4060; Website: www.justdial.com; E-mail: investors@justdial.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

(₹ in million except per share data)

Sl. No.	Particulars	Quarter ended September 30, 2026	Half year ended September 30, 2026	Quarter ended September 30, 2025	Year ended March 31, 2026
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income from Operations	3,428.2	6,702.9	3,030.7	12,138.6
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,373.1
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,162.3
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	1,078.1	2,740.3	1,194.4	4,970.2
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,084.6	2,698.8	1,198.6	4,998.7
6	Equity Share Capital	850.5	850.5	850.4	850.4
7	Reserves (excluding revaluation reserve) as per the balance sheet of the previous year				50,214.4
8	Earnings Per Share (of ₹ 10/- each) (Not annualised)				
a)	Basic (₹)	12.68	32.22	14.04	58.44
b)	Diluted (₹)	12.68	32.22	14.04	58.44

Notes:

- The statement of unaudited financial results for the quarter and half year ended September 30, 2026 has been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 19, 2026. The Statutory Auditors have conducted a "Limited review" of these results in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) (www.bseindia.com, www.nseindia.com) and on Company's website (www.justdial.com) under Investor Relation Section. Further, the same can be accessed by scanning the below QR code.
- Effective November 21, 2025, the new labour code on Social Security, 2020, amended the definition of "wages" for gratuity calculations and expanded coverage to fixed-term employees. Under Ind AS 19, the revision to gratuity benefit resulting from new labour codes are considered as plan amendments and are treated as past service costs. Consequently, the Company has recognised a one-time, past service cost of ₹ 210.8 million on account of aforesaid revision as Exceptional item in the Statement of Profit and Loss for the year ended March 31, 2026.



For and on behalf of the board of directors of

Just Dial Limited

Sd/-

Krishnan Sudarshan
Chairman and Independent Director
DIN: 01029826

Date : October 19, 2026

"IMPORTANT"

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CORRIGENDUM

FORM A PUBLIC ANNOUNCEMENT

Please refer to the "FORM A" published in this newspaper on 18-10-2026 pertaining to Corporate debtor: Vasudev Adigas Fast Food Private Limited. In this notice, "Date of incorporation of corporate was wrongly published, that should be read correctly as 12th October, 2007" instead of "12th October, 2026". All other details remain same.
Sd/- Resolution Professional
Sd/- Prafulla Gurulingappa Melinani
Date: 19-10-2026, Place: Jamkhandi

Date: Oct 20, 2026

Clarification: EOI-Extension of Timeline

This is with reference to the detailed Invitation for Expressions of Interest ("EOI") in Form G, published on October 04, 2026, in the Corporate Insolvency Resolution Process of **KM Toll Road Private Limited**.

Pursuant to the approval of the Committee of Creditors (COC) of **KM Toll Road Private Limited**, the last date for submission of Expressions of Interest (EOIs) has been extended from October 19, 2026, to October 26, 2026, upon requests received from interested parties.

For details regarding the revised timelines and other updates, PRAs are requested to contact us at the process-specific email ID: ip.kmtoll@gmail.com.

CA Ashish Saaji

Resolution Professional

In the matter of KM Toll Road Private Limited

IBBI Regn. No.: IBBI/PA 001/IP-P01268/2018-19/12150

Address: 3rd Floor, MG House, RTN Marg Civil Lines Nagpur-440001

Email ID: ip.kmtoll@gmail.com



Information Security Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

REQUEST FOR PROPOSAL (RFP)

Ref: GEM/2026/B/8068326

Dated: 17.10.2026

State Bank of India (SBI) has issued Request for Proposal (RFP) for "Purchase of LTO8 Tapes with customized Barcode stickers" through GeM. For details, please visit "Procurement News" at <https://bank.sbi> and GeM portal (<https://gem.gov.in>). Eligible bidders, based on the criteria in the bid document, may submit the bids.

Last date and time for Bid submission: Up to 03.00 P.M on 07.11.2026

Place: Navi Mumbai

Date: 20.10.2026

Dy. General Manager (SOC)

Information Security Department



Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gauram Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO- Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-6102000/6102009 CIN: U40101UP2007PLC032835

CORRIGENDUM

This is about Prayagraj Power Generation Company Limited SAP Server and SUSE Services Renewal Advertisement which appeared in Financial Express and Swatantra Chetna on September 2, 2026. Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by 23rd

2 कंपनी समाचार

संक्षेप में

वेदांत का द. अफ्रीका में 60 करोड़ डॉलर निवेश

वेदांत ने दक्षिण अफ्रीका में अपने परिचालन की जस्ता उत्पादन की सालाना क्षमता दोगुनी करके 5,00,000 टन करने के लिए लगभग 60 करोड़ डॉलर का निवेश किया है। कंपनी ने भारत और दक्षिण अफ्रीका में 30 लाख टन सालाना का उत्पादन का लक्ष्य रखा है। दक्षिण अफ्रीका की गैससबर्ग खदान में निवेश के तहत कंपनी भारत और दक्षिण अफ्रीका में अपने कारोबारों के जरिये जस्ता उत्पादन क्षमता बढ़ाना चाहती है। गैससबर्ग वेदांत जिंक इंटरनैशनल की प्रमुख जस्ता खदान है। *बीएस*

हिमाद्रि के मुनाफे में 29 फीसदी की बढ़ोतरी

हिमाद्रि स्पेशलिटी केमिकल लिमिटेड ने चालू वित्त वर्ष की पहली छमाही में अपने समेकित कर-बाद लाभ में सालाना आधार पर 29 प्रतिशत की वृद्धि दर्ज की है। कंपनी का मुनाफा 460 करोड़ रुपये तक पहुंच गया है। यह बढ़ोतरी कंपनी के मुख्य व्यवसाय बढ़ने, बेहतर उत्पाद मिश्रण और स्पेशलिटी तथा एडवांसड मैटेरियल के बढ़ते पोर्टफोलियो की बदौलत हुई है। वित्त वर्ष 2027 की अप्रैल-सितंबर अवधि में परिचालन से प्राप्त राजस्व सालाना आधार पर 43 प्रतिशत बढ़कर 3,123 करोड़ रुपये हो गया। *बीएस*

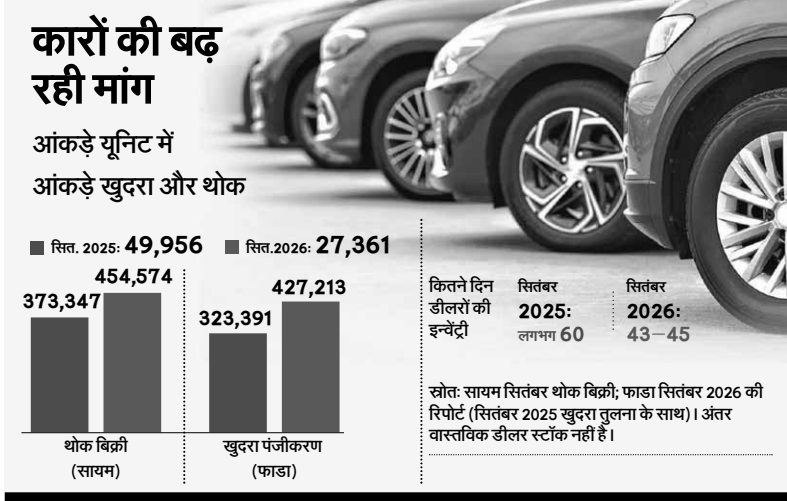
त्योहारी सीजन के लिए कार डीलर तैयार

बुकिंग बढ़ने और दीवाली के बाद स्टॉक सामान्य होने की उम्मीद, थोक बिक्री और खुदरा पंजीकरण का अंतर 45 फीसदी कम हुआ

सोहिनी दास मुंबई, 18 अक्टूबर

भले ही वाहन निर्माता अब डीलरों के पास ज्यादा कारें भेज रहे हैं मगर डीलरों के शोरूम पर पिछले साल त्योहारों की शुरुआत के मुकाबले इस बार कम गाड़ियां हैं। आंकड़ों से पता चलता है कि सितंबर में थोक बिक्री और खुदरा पंजीकरण के बीच का अंतर पिछले साल की अपेक्षा 45 फीसदी घट गया है। इससे धनतेरस और दीवाली से पहले वाहनों की बिक्री में अच्छा इजाफा होने का अनुमान है।

सोसाइटी ऑफ इंडियन ऑटोमोबाइल मैन्युफैक्चरर्स (सायम) और फेडरेशन ऑफ ऑटोमोबाइल डीलर्स एसोसिएशंस (फाडा) के आंकड़ों के अनुसार इस साल सितंबर में ऑटोमोबाइल निर्माताओं ने डीलरों को 4,54,574 यात्री वाहन भेजे हैं, जबकि खुदरा पंजीकरण 4,27,213 गाड़ियों का रहा। इससे डीलरों को मिले और उनके यहां से बिके वाहनों के बीच 27,361 गाड़ियों का अंतर दर्ज किया गया। एक साल पहले इसी अवधि में यह अंतर 49,956 वाहन था, जिसमें कंपनियों के डिस्चैक 3,73,347 वाहन और खुदरा पंजीकरण 3,23,391 गाड़ियों का रहा था। पिछले एक साल में यह अंतर 22,595 वाहनों



या 45.2 फीसदी कम हो गया है। खुदरा पंजीकरण में सालाना आधार पर 32.1 फीसदी की वृद्धि हुई है, जो निर्माताओं की ओर से भेजे गए वाहनों में 21.8 फीसदी की बढ़ोतरी से ज्यादा है। यही रझान डीलरों के इन्वेंट्री स्तर पर भी दिख रहा है। फाडा के अनुसार सितंबर 2026 के अंत में डीलरों के पास इतने यात्री वाहन थे, जिन्हें बेचने में 43 से 45 दिन लगते, जबकि एक साल पहले यह लगभग 60 दिनों के स्तर पर थी। लेकिन त्योहारी सीजन से पहले

डीलरों के स्टॉक बढ़ाने के कारण अगस्त में इन्वेंट्री 38-40 दिनों से बढ़कर 43 से 45 दिन हो गई।

फाडा के अध्यक्ष साई गिरिधर ने कहा कि डीलरों के पास स्टॉक में वृद्धि त्योहारी सीजन की वजह से है। इसमें चिंता जैसी कोई बात नहीं है। गिरिधर ने बताया कि पिछले साल स्थिति अलग थी, जब जीएसटी दरों में कमी और मुआवजा उपकर खत्म करने के कारण अ धिकांश निर्माताओं ने 22 सितंबर के बाद

नई दिल्ली | सोमवार, 19 अक्टूबर 2026

बिज़नेस स्टैंडर्ड

बिज़नेस स्टैंडर्ड

डीएलएफ को राजस्व में बढ़ोतरी की उम्मीद

अशक्त आयुष नई दिल्ली, 18 अक्टूबर

डीलरों को कारें भेजनी शुरू की थीं। अक्टूबर में रिकार्ड डिलिवरी के कारण स्टॉक में तेज गिरावट आई थी। त्योहारी मांग को पूरा करने के लिए कार निर्माता भी उत्पादन बढ़ा रहे हैं। हालांकि उनके पास उपलब्ध स्टॉक अलग-अलग है। मारुति सुजुकी के पास 1 अक्टूबर तक 2,00,000 से अधिक लॉबित बुकिंग और केवल 17 दिनों का डीलर स्टॉक था। कंपनी ने आपूर्ति सुचारु करने के लिए अपने खरखोदा संयंत्र में उत्पादन बढ़ा दिया है। ह्यूंडे मोटर इंडिया ने 4 से 5 सप्ताह का डीलर स्टॉक बनाए रखा है। डीलर सूझों ने बताया कि कार निर्माता चुनिंदा मॉडल और वेरिएंट पर लगभग 25,000 से लेकर 1,50,000 रुपये से अधिक तक त्योहारी लाभ दे रहे हैं। इनमें नकद छूट, एक्सचेंज और स्क्रेपेज बोनस, लॉयल्टी लाभ समेत कई तरह के अन्य प्रोत्साहन शामिल हैं। कुछ इलेक्ट्रिक वाहनों और शीघ्र बंद होने वाले मॉडलों पर भी कई तरह की छूट दी जा रही है। कुछ मामलों में तो 3,00,000 रुपये से अधिक छूट के ऑफर हैं।

सलाहकार फर्म प्राइमस पार्टनर्स के प्रबंध निदेशक अनुराग सिंह ने कहा कि मजबूत बिक्री के कारण इन्वेंट्री नियंत्रण में है। त्योहारी मांग भी सकारात्मक संकेत दे रही है। लेकिन, उन्होंने आगाह किया कि यदि बिक्री एक या दो

महीने के लिए कमजोर पड़ जाती है तो डीलरों के पास स्टॉक तेजी से बढ़ सकता है।

दूसरी ओर फाडा के सितंबर सर्वेक्षण में पता चला है कि 75.57 फीसदी लोगों ने अक्टूबर में बिक्री बढ़ने की उम्मीद जताई, जबकि पिछले महीने के सर्वेक्षण में 67.09 फीसदी लोगों ने ही ऐसा माना था।

दिल्ली में बड़े शोरूम में पहुंच गई जेएलआर, गुरुग्राम में भी विस्तार टाटा समूह की लक्जरी वाहन कंपनी जगुआर लैंड रोवर (जेएलआर) इंडिया राष्ट्रीय राजधानी क्षेत्र में अपनी खुदरा मौजूदगी का विस्तार कर रही है। कंपनी ने दिल्ली में अपना शोरूम बड़े एकीकृत परिसर में स्थानांतरित किया है और गुरुग्राम में नया शोरूम खोला है। कंपनी के प्रबंध निदेशक राजन अंबा ने कहा कि इन कदमों से क्षेत्र में जेएलआर की खुदरा मौजूदगी मजबूत होगी। अंबा ने कहा कि दिल्ली जेएलआर इंडिया के लिए महत्वपूर्ण बाजार बना हुआ है। उन्होंने कहा, 'यह एकीकृत परिसर प्रमुख वृद्धि वाले बाजारों में विश्वस्तरीय बिक्री और बिक्री के बाद की सेवाएं देने पर हमारे निरंतर ध्यान को दर्शाता है।' गुरुग्राम में नई डीलरशिप खुलने के साथ जेएलआर इंडिया का खुदरा नेटवर्क देश के 26 शहरों में 33 केंद्रों तक पहुंच गया है।

डीएलएफ को राजस्व में बढ़ोतरी की उम्मीद

अशक्त आयुष नई दिल्ली, 18 अक्टूबर

देश की सबसे बड़ी सूचीबद्ध रियल एस्टेट कंपनी डीएलएफ को उम्मीद है कि वित्त वर्ष 2028 से राजस्व वृद्धि में तेजी आएगी। डीएलएफ के समूह मुख्य वित्तीय अधिकारी बदल बागड़ी ने बताया कि कंपनी की लगभग 75,000 करोड़ रुपये की परियोजनाएं पूरी होने वाली हैं और उन्हें खरीदारों को सौंपा जा रहा है।

बागरी ने शनिवार को कहा, 'हमारे राजस्व में बढ़ाव बदलाव वित्त वर्ष 2028 में देखने को मिलेगा। अब तक पेश की गई परियोजनाओं से लगभग 75,000 करोड़ रुपये का राजस्व आने की उम्मीद है। अगले चार से पांच वर्षों में यह पूरा राजस्व मिल जाएगा।' डीएलएफ के संयुक्त प्रबंध निदेशक और मुख्य व्यावसायिक अधिकारी आकाश ओहरी ने बताया कि कंपनी के डहलियास प्रोजेक्ट की कीमतों में बढ़ोतरी हुई है। इस तिमाही में ही इसमें 10 प्रतिशत की वृद्धि दर्ज की गई है।

बिडअसिस्ट का छोटे शहरों में विस्तार



(बाएं से) भुवन गुप्ता, आशीष महापात्र, रुचि कालरा और वसंत श्रीधर

पीरजादा अबरार बेंगलूर 18 अक्टूबर

साँफ्टबैंक समर्थित ऑफबिजनेस टेक लिमिटेड के एआई से जुड़ी टेंडर इंटीलिजेंस इकाई- बिडअसिस्ट-का बड़े शहरों से बाहर विस्तार हो रहा है। संभावित ऑर्डर की तलाश और बोली के अवसरों का आकलन करने के लिए इसे छोटे एवं मझोले उद्यमी खूब अपना रहे हैं।ऑफबिजनेस के आंकड़ों के अनुसार बिडअसिस्ट के 17 लाख उपयोगकर्ताओं में से 60 फीसदी से अधिक मझोले और छोटे शहरों और कस्बों में हैं।

वर्ष 2015 में आशिष महापात्र, रुचि कालरा, वसंत

श्रीधर और भुवन गुप्ता द्वारा स्थापित ऑफबिजनेस ने औद्योगिक खरीद को प्रौद्योगिकी-संचालित वित्तपोषण और विनिर्माण क्षमताओं के साथ एकीकृत कर अपना व्यवसाय बनाया है।कंपनी औद्योगिक एसएमई मूल्य श्रृंखला में अपनी मौजूदगी बढ़ाने के लिए लगभग 60 से 80 करोड़ डॉलर के प्रारंभिक सार्वजनिक पेशकश (आईपीओ) के लिए आवेदन की तैयारी कर रही है।बिडअसिस्ट सरकारी विभागों, सार्वजनिक क्षेत्र के उपक्रमों और अन्य

लगभग 25 फीसदी बढ़ा है, जबकि सड़क निर्माण में लगभग 27 फीसदी की वृद्धि हुई है। कंपनी ने कहा, 'बिडअसिस्ट द्वारा ट्रैक किए गए 15 सबसे बड़े क्षेत्रों में इसी अवधिमें टेंडर मूल्य में लगभग 14 फीसदी की बढ़ोतरी हुई है।'

बिडअसिस्ट का सदस्यता राजस्व इसकी परिचालन लागत से अधिक है, जिससे यह ऑफबिजनेस समूह के वाणिज्य और क्रेडिट व्यवसायों के लिए स्व-वित्तपोषित ग्राहक खरीद चैनल बन गया है।

ANANDRATHI GLOBAL FINANCE	आनंद राठी ग्लोबल फाइनेंस लिमिटेड एक्स्लूसिव जॉय, बी. विए, 6वां फ्ल, सेक्टर एफकेएस ब्लाके, गुरुदा (एन.ई.ई.) मुंबई - 400097	मोंग सूचना
जबकि यहां नीचे तालिका में उल्लिखित चारकर्ताओं / सह-चारकर्ताओं ने आनंद राठी ग्लोबल फाइनेंस लिमिटेड से वित्तीय सहायता प्राप्त की है। हमारा कहना है कि वित्तीय सहायता प्राप्त करने के बाद भी, चारकर्ताओं / सह-चारकर्ताओं के अनुसार ब्याज एवं मूलभूत राशि के पुनर्निर्माण में धिमेन चूकें की हैं। फलतः खाता को भारतीय रिजर्व बैंक द्वारा निमित्त निर्देशों / दिशानिर्देशों के अनुसार यहाँ नीचे उल्लिखित संबंधित वित्थियों पर अनिवार्यनकारों परिसंपत्ति के रूप में दमकृत कर दिया गया है। आनंद राठी ग्लोबल फाइनेंस लिमिटेड के प्राधिकृत अधिकारी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित तथा प्राज्ञ (13(2) के अंतर्गत प्रवर्त शक्ति के प्रयोगांतगत, सरकारी/सि अतिथिनियम 2002 की धारा 13(2) के अंतर्गत यहां इतने निमित्त तालिका में उल्लिखित संबंधित वित्थियों पर मोंग सूचनायें निमित्त की हैं, जिनमें निम्नलिखित चारकर्ताओं / बंधककर्ताओं को सूचना में उल्लिखित राशि का, भुगतान की वित्थि तक, सूचनाओं में अधिक राशि पर सर्वदामत वर पर निव्य मायी ब्याज तथा आकस्मिक ब्यायें, लागत, शुल्कों, इत्यादि के साथ, सूचनाओं की वित्थि से 60 दिवसों के अंदर, प्रतिभुगतान करने का निर्देश दिया गया है।		
चारकर्ता / सह-चारकर्ता(ओं) के नाम / पते	बकाया राशि: ₹ 3,561,003/-	बकाया राशि: ₹ 1,191,620/-
1. महादेव चौधरी (ब्याककर्ता) ई 23, नोएडा सेक्टर-15, गौतम बुद्ध नगर, उत्तर प्रदेश - 201301, 2. रेखा देवी (सह-ब्याककर्ता) ई 23, नोएडा सेक्टर-15, गौतम बुद्ध नगर, उत्तर प्रदेश - 201301, 3. मैसर्स महादेव चौधरी (सह-ब्याककर्ता) एच-61, सेक्टर 12, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश-201301, बन्य पता : प्रभय तल, मकान नं. 61 /ए, ब्लॉक एल, विजय विहार, सोनीपी, फेज 11, चुना मट्टी के पास, नई दिल्ली-110082, 4. मैसर्स मॉनसा ईंटीरियर एंड डिजाइनिंग इंडिया प्राइवेट लिमिटेड (सह-ब्याककर्ता) एच-61, सेक्टर 12, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश-201301, 5. जगदीश चौधरी (सह-ब्याककर्ता) ई-23, नोएडा, सेक्टर-15, गौतम बुद्ध नगर, उत्तर प्रदेश-201301	आरओआई 13.00% बकाया मूलभूत 3,355,775 लॉबित ईएमआई राशि 182,448 खंडित अवधि का ब्याज 2,424 अति देय ब्याज 13,256 विधिक शुल्क - ब्याज शुल्क 1,100 ईएमआई बाउंस प्रभार 6,000 कुल बकाया 3,561,003	आरओआई 13.50% बकाया मूलभूत 1,132,884 लॉबित ईएमआई राशि 48,045 खंडित अवधि का ब्याज 850 अति देय ब्याज 3,741 विधिक शुल्क - ब्याज शुल्क 1,100 ईएमआई बाउंस प्रभार 5,000 कुल बकाया 1,191,620
आयुषीय वित्थि: 08-10-2026 मोंग सूचना की वित्थि: 13-10-2026	APPL00010030 बन्य राशि: ₹ 36,05,000/-	APPL00024934 बन्य राशि: ₹ 11,75,023/-
संपत्ति का पता : आयातीय ईस्ट्यूएस मकान सं. 61 का बंधक, क्षेत्र मापन 29 वर्ग मीटर, जो ब्लॉक-एच, सेक्टर-12, नोएडा, जगन्नाथ गौतम बुद्ध नगर, उत्तर प्रदेश - 201301 में स्थित है। सर्वेक्षण में विसंसे एच-61, ब्लॉक-एच, सेक्टर 12, नोएडा, उत्तर प्रदेश-201301 के रूप में जाना जाता है।		
उपरोक्त परिस्थितियों में, एतद्वारा ऊपर उल्लिखित चारकर्ताओं को सूचित किया जाता है कि वे इस सूचना के प्रकाशन की वित्थि से 60 दिनों के अंदर गतिव्य के ब्याज एवं लागू शुल्कों के साथ कम अतिभुगतान करमा राशि का भुगतान कर दें। भुगतान करने में विफल रहने पर इस सूचना की वित्थि के 60 दिवसों के समान के परवर्तत, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(4) तथा वहां उसके अंतर्गत विधिचि नियमावली के अंतर्गत चारकर्ताओं एवं बंधककर्ताओं की प्रतिभूत परिसंपत्तियों का अधिग्रहण करने सहित प्रतिभूत अधिकारी की विशेष शक्ति को अंतर्गत राठी ग्लोबल फाइनेंस लिमिटेड, एक्स्लूसिव जॉय, बी. विए, 6वां फ्ल, सेक्टर एफकेएस ब्लाके, गुरुदा (एन.ई.ई.) मुंबई - 400097 के पते पर भेजे, ताकि इससे इन सहाय पर प्रतिबिधा देने में सक्षम हो सकें। कृपया ध्यान दें कि इस उपर विधिति ने इस सूचना के प्रवर्तन में आपके वित्तीय भी अकाम्यवेद का प्रति चरण न देने के लिये उत्तरदायी नहीं होंगे, यदि प्रवर्तन वित्थि अन्य वित्थि अलग ब्याज को संबोधित करती है। कृपया ध्यान दें कि उक्त अधिनियम की धारा 13(4) के अंतर्गत, कोई भी चारकर्ता, प्रतिभूत ऋणधारा की पूर्ण लिखित समझति के बिना, सूचना में संर्गमित अपनी वित्थि की परिलुप्त परिसंपत्ति का विक्रय, पट्टा के माध्यम से अथवा अन्यथा हस्तांतरण नहीं करेगा।		
दिनांक: 18-10-2026, स्थान: दिल्ली		

केनरा बैंक Canara Bank भारत सरकार का सहयोग सिस्टिडेट सिंडिकेट	क्षेत्रीय कार्यालय: आरके टॉवर ऑफिस कॉम्प्लेक्स, गुडरो स्कूल के सामने, पीलीभीत बाईपास रोड, बरेली 243006.	विमोचन सूचना
विषय: वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (जिसे आगे 'अधिनियम' कहा जाएगा) की धारा 13 (8) के अंतर्गत विमोचन के अधिकार का प्रयोग करने के लिए सूचना।		
सरफेसी अधिनियम, 2002 के प्रावधान जो कि सरफेसी नियमों के नियम 8(6) के साथ पठित हैं, के अनुपालन में, आप सभी को एतद्वारा सुरक्षित संपत्तियों, जोकि सुरक्षित लेनदार के अधिग्रहण में हैं, को इस सूचना की प्राप्ति से 30 दिनों के भीतर, अपनी देनदारी का निर्वहन करके मुक्त और पुनः प्राप्त करने का अंतिम और आखिरी अवसर दिया जाता है, ऐसा न करने पर अधिनियम के तहत बिक्री सूचना समाचार पत्र में प्रकाशित की जायेगी जिसमें सुरक्षित संपत्तियों को बेचने के लिए नीचे निम्नलिखित विधियों में से एक को निर्दिष्ट किया जाएगा: (1). समान सुरक्षित संपत्तियों का निस्तारण करना वाले या संपत्तियों को खरीदने में अन्यथा रुचि रखने वाले व्यक्तियों से कोटेशन प्राप्त करके या, (2). जनता से निविदाएं निमंत्रित करके या, (3). ई-नीलामी विधि के माध्यम सहित सार्वजनिक नीलामी आयोजित करके या, (4). निजी संधि द्वारा अधिनियम की धारा 13(8) के अनुसार, आप समाचार पत्रों में बिक्री सूचना के प्रकाशन की वित्थि से पहले किसी भी समय सुरक्षित संपत्तियों को भुनाने के हकदार हैं, किंतु ऐसा करने में विफल रहने पर अधिनियम की धारा 13(8) के अनुसार बंधककृत संपत्ति को ऋणमुक्त करने का आपका अधिकार समाप्त हो जाएगा।		
क्र. सं.	शाखा/ कर्जदार / जमानतकर्ता का नाम/ संपत्ति पता	मोंग सूचना की वित्थि कक्षा सूचना की वित्थि विमोचन सूचना की वित्थि कक्षा नोटिस अद्युवार व प्रकाशित दिनांक
1.	शाखा: श्रीनगार्ड (क्षीपी कोड: 4880) श्री इरुशद पुत्र श्री कल्लू, मकान नंबर 81 बाकसंग, बरेली, उत्तर प्रदेश 243003 और श्री इरुशद पुत्र श्री कल्लू, ग्राम सराय तलसी मुस्तकिब, बरेली उत्तर प्रदेश 243004 श्री शारिक बेग पुत्र श्री अनवर बेग, जसोली, बरेली, उत्तर प्रदेश 243001. संपत्ति का पता: मकान, उसस नंबर 03, 13 से 16 के भाग में स्थित, सराय तलसी बरेली।	02.07.2026 24.09.2026 15.10.2026 बिजनेस सेंटर्ड (हिन्दी + अंग्रेजी) 29.09.2026
2.	शाखा: सदुईयाखाता शाखा (क्षीपी कोड: 5923) मोहम्मद मियां पुत्र रहीम बक्श, मोहल्ला सराय भोले नगर, फतेहगंज वेस्ट बरेली 243501 मोहम्मद वसीम पुत्र मोहम्मद मियां, मोहल्ला सराय भोले नगर, फतेहगंज वेस्ट बरेली 243501 मो नदीम पुत्र मोहम्मद मियां, मोहल्ला सराय फतेहगंज वेस्ट, आंवला बरेली 243501 मोहम्मद शमीम पुत्र मोहम्मद मियां, मोहल्ला सराय फतेहगंज वेस्ट आंवला बरेली 243501 श्रीमती मेहताब बेगम, मोहल्ला सराय भोले नगर, फतेहगंज वेस्ट बरेली 243501 मोहम्मद फईम, मोहल्ला सराय भोले नगर, फतेहगंज वेस्ट, बरेली 243501. संपत्ति का पता: मोहल्ला सराय कक्षा फतेहगंज वेस्ट परखाना व तहसील मीरगंज जिला बरेली।	14.07.2026 24.09.2026 15.10.2026 बिजनेस सेंटर्ड (हिन्दी + अंग्रेजी) 29.09.2026
3.	शाखा: लखीमपुर खीरी शाखा (क्षीपी कोड: 2910) मैसर्स आफताब गिफ्ट एम्पोरियम (प्रोपराइट्टर श्री आफताब), पावर हाउस के सामने, गढ़ी रोड, गोकुल पुरी, लखीमपुर खीरी-262701. श्री आफताब पुत्र श्री कल्लू, गढ़ी रोड, गोकुल पुरी, लखीमपुर खीरी-262701. श्री ताहिर हुसैन पुत्र श्री रहमतुल्लाह, हाथीपुर कोवर उत्तर, लखीमपुर खीरी-262701 श्रीमती शाहनाज पत्नी श्री कल्लू, 216 6 भुइयफेरा, नाथ लखीमपुर खीरी, उत्तर प्रदेश-262701 संपत्ति का पता: ग्राम लखीमपुर (वर्तमान में मोहल्ला गोकुलपुरी के नाम से जाना जाता है) में स्थित मकान, नगर तहसील लखीमपुर, परखाना व जिला खीरी पिनकोड-262701।	30.06.2026 25.09.2026 15.10.2026 बिजनेस सेंटर्ड (हिन्दी + अंग्रेजी) 29.09.2026
4.	शाखा: लखीमपुर खीरी शाखा (क्षीपी कोड: 2910) श्री रफीक अहमद पुत्र छेदे, प्लॉट नंबर 33, मोहल्ला शिवपुरी (बिगम बाग) लखीमपुर-262701. जरीना पत्नी रफीक अहमद, प्लॉट नंबर 33, मोहल्ला शिवपुरी (बिगम बाग) लखीमपुर-262701. श्री शंभू दयाल यादव पुत्र बनवारी लाल, प्राइमरी स्कूल के पीछे, 563 नौरंगाबाद, लखीमपुर-262701. संपत्ति का पता: प्लॉट नंबर 33, मोहल्ला शिवपुरी नगर व तहसील लखीमपुर, जिला खीरी-262701।	03.07.2026 25.09.2026 15.10.2026 बिजनेस सेंटर्ड (हिन्दी + अंग्रेजी) 29.09.2026

दिनांक: 19.10.2026

प्राधिकृत अधिकारी, केनरा बैंक

दिल्ली संस्करण**:** बिजनेस स्टैंडर्ड प्राइवेट लिमिटेड के लिए प्रकाशक एवं मुद्रक नंदन सिंह रावत द्वारा नीतेंद्र कुमार श्रीवास्तव, जागरण प्रकाशन लिमिटेड, डी-210-211, सेक्टर-63 नोएडा-201301 उ.प्र. और पृथ्वीस दास, डी.बी. कॉपी लिमिटेड 10, जेएलएन मार्ग, मालवीय नगर, जयपुर - 302015 से मुद्रित एवं नेहरू हाउस, 4, बहादुर शाह जफर मार्ग, नई दिल्ली से प्रकाशित

संपादक : कैलाश नौटियाल, पीआईआईआई रजिस्ट्रेशन नं. DELHIN/2008/27804 पाठक संपादक को lettershindi@bmail.in पर संदेश भेज सकते हैं। टेलीफोन - 011-23720202/23762742

सबरिक्पाशन और सर्कुलेशन के लिए संपर्क करें... सुशी मानसी सिंह हेड, कस्टमर रिलेशन्स बिजनेस स्टैंडर्ड प्राइवेट लिमिटेड, एच/4, बिल्डिंग एच, पैरामन सेंटर, बिड़ला सेंचुरियन के सामने, पी बी मार्ग, वली, मुंबई-400013 ईमेल - subs_bs@bmail.in या 57575 पर एसएमएस करें REACHBS कोई हवाई अधिभार नहीं

PUBLIC NOTICE: NOTICE OF WITHDRAWAL OF THE PUBLIC ISSUE OF SECURED, RATED, LISTED, REDEEMABLE NON-CONVERTIBLE DEBENTURES("NCDs")



IBL FINANCE LIMITED

Registered Office: Shop-151, Silver Stone Arcade, Near Kantheriya Hanuman Temple, OP-34/ABCD, FP-50, Singapore, Causeway Road, Katargam, Surat - 395004, Gujarat.
Corporate Office: 2002, The Junomona Tower, Opp. Pal RTO, Near Rajhans Cinema, Pal, Surat 395009, Gujarat, India.
CIN: L65999GJ2017PLC098565 PAN: AAECI5851N Website: www.iblfinance.in
Email: compliance@iblfinance.in Telephone: +91-9328116900

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT FOR DISTRIBUTION OUTSIDE INDIA.

PUBLIC ISSUE BY IBL FINANCE LIMITED OF UP TO 500,000 LISTED, SECURED, RATED, REDEEMABLE NON CONVERTIBLE DEBENTURES OF FACE VALUE OF ₹ 1,000 EACH ("NCDs" OR "DEBENTURES"), AT PAR, AMOUNTING TO ₹ 2,500 LAKHS, HEREINAFTER REFERRED TO AS THE "BASE ISSUE" WITH A GREEN SHOE OPTION TO RETAIN OVER SUBSCRIPTION UP TO ₹ 2,500 LAKHS, CUMULATIVELY AGGREGATING UP TO ₹ 5,000 LAKHS, HEREINAFTER REFERRED TO AS THE "OVERALL ISSUE SIZE" (THE "ISSUE").

1. WITHDRAWAL OF THE ISSUE:

Notice is hereby given that IBL Finance Limited (the "Company"), has decided not to proceed with the Public Issue. The Issue, which opened for bidding on Monday, October 12, 2026, and proposed to be close on Monday, October 26, 2026, has been formally withdrawn.

2. REASONS FOR WITHDRAWAL:

The Company has encountered several difficulties across various banking channels, including restrictions on UPI transactions, mandate authorisation failures, non-availability of the Issue on various ASBA net banking platforms, difficulties in submitting physical ASBA applications at designated bank branches, and errors in application bidding and processing by banks. These challenges have collectively restricted investor participation and adversely affected subscription levels for the Issue.

In view of the above circumstances, the Company believes that it will not be able to achieve the minimum public subscription level required as per the SEBI NCS Regulation and in the interest of existing applicant, we therefore decided to withdraw the Issue, subject to applicable regulatory requirements and completion of the necessary formalities.

3. UNBLOCKING OF FUNDS FOR INVESTORS:

In accordance with SEBI guidelines and the terms disclosed in the Prospectus, the Company through the Registrar to the Issue has instructed the Self Certified Syndicate Banks (SCSBs) and Sponsor Banks to immediately initiate the unblocking of application monies in the respective ASBA and UPI-linked bank accounts of all bidder. The blocked amount in the ASBA accounts of the ASBA shall be unlocked in compliance with Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulation 2018, and Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) Regulations 2021, as amended from time to time. No action is required from the investors.

CONTACT DETAILS FOR GRIEVANCES AND CLARIFICATIONS

LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
COMFORT SECURITIES LIMITED Address: 301, 3rd Floor, 'A' Wing, Hetal Arch, Opp. Natraj Market, S.V. Road, Malad (West), Mumbai, Maharashtra, India - 400064 Ph.No.: +91- 8108486841 /+91- 8169547504 Email id: merchantbanking@comfortsecurities.co.in Investors Grievance id: merchantbanking@comfortsecurities.co.in Website: www.comfortsecurities.co.in Contact Person: Mr. Alok Prasad/ Mr. Sandeep Mishra CIN: U67120MH2002PLC136562	KFin TECHNOLOGIES LIMITED Selenium Tower-B, Plot 31 & 32 Gachibowli Financial, District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India, 500 032. Tel: +91 40 6716 2222/18003094001 Fax: +91 40 6716 1563 Email: iblfinance.ncdipo@kfintech.com Investor Grievance Email: einward.ris@kfintech.com Website: www.kfintech.com Contact Person: Mr. R. Williams	Dilipbhai Chunilal Chauhan IBL FINANCE LIMITED Registered Office: Shop-151, Silver Stone Arcade, Near Kantheriya Hanuman Temple, OP-34/ABCD, FP-50, Singapore Causeway Road, Katargam, Surat - 395004, Gujarat. Tel: +91-9328116900 Email: cs@iblfinance.in Website: www.iblfinance.in Corporate Office: 2002, The Junomona Tower, Opp. Pal RTO, Near Rajhans Cinema, Pal, Surat 395009, Gujarat, India.

For and on behalf of the Board of Directors

IBL Finance Limited

Sd/-

Company Secretary & Compliance Officer

Date: October 19, 2026
Place: Surat, India



Ujjivan Small Finance Bank Limited

CIN: L65110KA2016PLC142162
Registered Office: Grape Garden, No. 27, 3rd "A" Cross, 18th Main, 6th Block, Koramangala, Bengaluru 560 095, Karnataka
Email: corporatesecretarial@ujjivan.bank.in Ph. No.: 080 40712121
Website: www.ujjivansfb.bank.in

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND INFORMATION FOR E-VOTING

Notice is hereby given that:

1. The Extra Ordinary General Meeting ("EGM or Meeting") of the Members of Ujjivan Small Finance Bank Limited ("Bank") will be held on Friday, November 13, 2026 at 03:30 P.M. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act, 2013 and rules made thereunder read with relevant General Circulars issued by MCA and SEBI (hereinafter collectively referred to as "the Circulars"), to transact the businesses as set forth in the Notice of the EGM dated October 16, 2026.

2. In compliance with the Circulars, the Notice of the EGM along with the explanatory statement has been sent by electronic mode to all the members whose email IDs are registered with the Bank's RTA/Depository Participant(s). These documents are also available for download on the website of the Bank, Stock Exchanges and e-voting agency KFin Technologies Limited (KFin Tech). The Notice of the EGM through emails was dispatched to the members on Monday, October 19, 2026.

3. Members holding shares either in physical form or dematerialized form or members whose email IDs are not registered, as on the cut-off date (Friday, November 06, 2026), may cast their votes on the business as set forth in the Notice of the EGM through remote e-voting (e-voting from the place other than venue of the EGM) or by e-voting during the proceedings of the Meeting (collectively referred as e-voting). The instructions for e-voting are provided in the Notice of the EGM

4. The Members whose email IDs are not registered with the Depository Participant(s) and are holding shares in dematerialized mode, are requested to register their email addresses and mobile numbers with their concerned depositories through their depository participants. Members holding shares in physical form are requested to register/update the details in prescribed Form ISR-1 (available on the bank website at https://www.ujjivansfb.bank.in/investor-contacts) and other relevant forms with RTA of the Company, KFin Technologies Limited, through 'In Person Verification' (IPV) or through hard copies which are self-attested, which can be shared on the address - Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana India -500 032 for receiving EGM Notice, e-voting instructions and seamless credit of dividend to their respective bank accounts.

5. Members are hereby informed that:

- The business as set forth in the Notice of the EGM may be transacted through remote e-voting or e-voting at the EGM (collectively referred as e-voting);
- The remote e-voting shall commence on Tuesday, November 10, 2026 at 09:00 AM IST;
- The remote e-voting shall end on Thursday, November 12, 2026 at 05:00 PM IST
- The cut-off date for determining the eligibility to vote by e-voting shall be Friday, November 06, 2026.
- Any person, who acquires shares and becomes member after October 16, 2026, being the cut-off date for ascertaining the list of members entitled to receive the Notice of EGM and up to the cut-off date for e-voting i.e., November 06, 2026, may kindly refer the Notice of the EGM uploaded on the website of the Bank at www.ujjivansfb.bank.in. Such members holding shares as on the cut-off date may obtain the User ID and password from KFin Tech;

vi. Members may note that:

- The remote e-voting module shall be disabled by KFin after 5:00 P.M. on Thursday, November 12, 2026 and once the votes on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
- The facility for e-voting will also be made available during the EGM and those members present in the EGM through VC/OAVM, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the EGM.
- The members who have cast their vote(s) by remote e-voting may also attend the Meeting but shall not be entitled to cast their vote(s) again at the Meeting; and
- A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e., Friday November 06, 2026 only shall be entitled to avail the facility of remote e-voting or for e-voting.

In case of any queries, Members may write to einward.ris@kfintech.com.

6. In case of any queries / grievances relating to voting by electronic means, the Members / Beneficial owners may contact Mr. Mohd Mohsin Uddin, Senior Manager, KFin Technologies Limited. Email: mohsin.mohd@kfintech.com, Phone: +91 040 6716 1562, toll-free number 1-800- 309-4001.

7. The members who require technical assistance to access and participate in the meeting through VC/OAVM may contact the helpline number 1-800- 309-4001.

For Ujjivan Small Finance Bank Limited

Sd/-

Sanjeev Barnwal
Company Secretary and Head of Regulatory Framework

Date: October 19, 2026
Place: Bengaluru



BENGALURU CO-OP. MILK UNION LTD., [BENGALURU DAIRY]

Dr. M.H. Marigowda Road, Bengaluru-560029

E-mail Address : bamulpurchase@gmail.com

Website: www.bamulnandini.coop Phone:080-26096214 & 282

Tender Ref No: BAMUL/PUR/09/1867/T-373/2026-27 Date: 17.10.2026

TECHNICAL CUM COMMERCIAL TENDER THROUGH KARNATAKA PUBLIC PROCUREMENT PORTAL

Bengaluru Co-op Milk Union Ltd., (BAMUL) Bengaluru, invites e-tender through e-Procurement Portal from the interested and eligible Manufacturers/Contractor/Dealer/Distributors for Supply of the following item.

Sl. No.	Particulars	Qty	Estd Cost in Lakhs	Tender No
01	Supply of Cheddar cheese Bag to Kanakapura Dairy for a period of one year.	150000 Bags	51.00	KMF/2026-27/IND2629
02	Supply of DANISCO FD CHOOZIT RA Series -cheddar cheese culture to Kanakapura Dairy for a period of one year.	1500 Pouches	51.19	KMF/2026-27/IND2630
03	Supply of Cheese Rennet to Kanakapura Dairy for a period of one year.	10,00,000 Gms	125.00	KMF/2026-27/IND2631
04	Supply of DSM DELVO CH 300 Series -Cheddar Cheese Culture to Kanakapura Dairy for a period of one year.	2350 Pouches	63.00	KMF/2026-27/IND2632
05	Supply of CHR HANSEN Frozen RSF Series -Cheddar Cheese Culture to Kanakapura Dairy for a period of one year.	1500 Pouches	69.30	KMF/2026-27/IND2633

1	Access to E-tender Documents	19.10.2026 to 02.11.2026 till 02.00 PM
2	Pre-Bid Meeting /Tender clarification date & time	27.10.2026 till 11.00 AM
3	Last date for submission of tender/ quoting	02.11.2026 till 02.00 PM
4	Date & time for opening Technical Tender	03.11.2026 at 02.35 PM
5	Date & time for opening Commercial Tender	04.11.2026 at 03.00 PM
6	Place of opening of Technical and Commercial Tender	BAMUL (Bengaluru Dairy) Board Room

The Tenderers shall submit separate tender for the above. Tenderers are advised to note the qualification criteria specified in Section VII to qualify for award of the contract.

The Earnest money deposit (E.M.D.) valid for 45 days beyond the validity of the tender i.e. total for 135 days, Tender processing Fee, modes of e-payment, tender document details and other details are mentioned in <https://kppp.karnataka.gov.in> and also contact Help line No: 8046010000 /8068948777

Sd/- Managing Director

Tender Inviting Authority, Bamul

SML MAHINDRA LIMITED

(FORMERLY SML ISUZU LIMITED)

Regd. Office : Village Asron, Distt. Shahid Bhagat Singh Nagar (Nawanshahr)-144 533, Punjab | CIN : L50101PB1983PLC005516, Website: <https://smlmahindra.com/IN>, Email id : investors@smlmahindra.com/IN, T : 91 1881 270155, F: 91 1881 270223

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30th SEPTEMBER 2026

Particulars	Rs. Crores, except per equity share data					
	Quarter ended		Half year ended		Year ended	
	30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
	Unaudited		Unaudited		Audited	
Total income	671.39	958.73	557.23	1,630.12	1,405.18	2,846.24
Net profit / (loss) for the period (before tax and exceptional items)	15.85	85.28	28.28	101.13	117.83	213.95
Net profit / (loss) for the period before tax (after exceptional items)	15.85	85.28	28.28	101.13	117.83	213.95
Net profit / (loss) for the period after tax (after exceptional items)	11.70	63.62	21.05	75.32	88.01	159.75
Total comprehensive income for the period (comprising Profit / (loss) for the period (after tax) and Other Comprehensive Income (after tax))	11.34	63.24	20.65	74.58	87.21	162.73
Equity Share Capital	14.48	14.48	14.48	14.48	14.48	14.48
Other equity (excluding revaluation reserves)						504.86
Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -						
1. Basic (Rs.) :	8.09	43.96	14.55	52.05	60.82	110.39
2. Diluted (Rs.) :	8.09	43.96	14.55	52.05	60.82	110.39

Note: The above is an extract of the detailed format of Quarterly/Half Yearly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Half Yearly financial results are available on the websites of Stock Exchange(s) (www.bseindia.com, www.nseindia.com) and on Company's website (<https://smlmahindra.com/IN/investors/financials/quarterly>). The same can also be accessed by scanning the QR Code provided below.



For and on behalf of the Board of Directors of SML Mahindra Limited

(Vinod Kumar Sahay)
Executive Chairman
DIN: 07884268

Place: Bengaluru
Date : 19 October 2026

Justdial®

Just Dial Limited

CIN: L74140MH1993PLC150054

Registered Office: Palm Court, Building-M, 501/B, 5th Floor, New Link Road, Beside Goregaon Sports Complex, Malad (West), Mumbai - 400 064.
Tel: +91 22 2888 4060; Website: www.justdial.com; E-mail: investors@justdial.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

(₹ in million except per share data)

Sl. No.	Particulars	Quarter ended September 30, 2026	Half year ended September 30, 2026	Quarter ended September 30, 2025	Year ended March 31, 2026
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income from Operations	3,428.2	6,702.9	3,030.7	12,138.6
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,373.1
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,162.3
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	1,078.1	2,740.3	1,194.4	4,970.2
5	Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	1,084.6	2,698.8	1,198.6	4,998.7
6	Equity Share Capital	850.5	850.5	850.4	850.4
7	Reserves (excluding revaluation reserve) as per the balance sheet of the previous year				50,214.4
8	Earnings Per Share (of ₹ 10/- each) (Not annualised)				
a)	Basic (₹)	12.68	32.22	14.04	58.44
b)	Diluted (₹)	12.68	32.22	14.04	58.44

Notes:

- The statement of unaudited financial results for the quarter and half year ended September 30, 2026 has been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 19, 2026. The Statutory Auditors have conducted a "Limited review" of these results in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) (www.bseindia.com, www.nseindia.com) and on Company's website (www.justdial.com) under Investor Relation Section. Further, the same can be accessed by scanning the below QR code.
- Effective November 21, 2025, the new labour code on Social Security, 2020, amended the definition of "wages" for gratuity calculations and expanded coverage to fixed-term employees. Under Ind AS 19, the revision to gratuity benefit resulting from new labour codes are considered as plan amendments and are treated as past service costs. Consequently, the Company has recognised a one-time, past service cost of ₹ 210.8 million on account of aforesaid revision as Exceptional item in the Statement of Profit and Loss for the year ended March 31, 2026.



For and on behalf of the board of directors of Just Dial Limited

Sd/-

Krishnan Sudarshan
Chairman and Independent Director
DIN: 01029826

Date : October 19, 2026

"IMPORTANT"

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CORRIGENDUM

FORM A PUBLIC ANNOUNCEMENT

Please refer to the "FORM A" published in this newspaper on 18-10-2026 pertaining to Corporate debtor: Vasudev Adigas Fast Food Private Limited. In this notice, "Date of incorporation of corporate" was wrongly published, that should be read correctly as "12th October, 2007" instead of "12th October, 2026". All other details remain same.
Sd/- Resolution Professional
Sd/- Prafulla Gurulingaya Melinani
Date: 19-10-2026, Place: Jamkhandi

Date: Oct 20, 2026

Clarification: EOI-Extension of Timeline

This is with reference to the detailed Invitation for Expressions of Interest ("EOI") in Form G, published on October 04, 2026, in the Corporate Insolvency Resolution Process of **KM Toll Road Private Limited**.

Pursuant to the approval of the Committee of Creditors (COC) of **KM Toll Road Private Limited**, the last date for submission of Expressions of Interest (EOIs) has been extended from October 19, 2026, to October 26, 2026, upon requests received from interested parties.

For details regarding the revised timelines and other updates, PRAs are requested to contact us at the process-specific email ID: ip.kmtoll@gmail.com.

CA Ashish Saaji

Resolution Professional

In the matter of KM Toll Road Private Limited

IBBI Regn. No.: IBBI/PA 001/IP-P01268/2018-19/12150

Address: 3rd Floor, MG House, RTN Marg Civil Lines Nagpur-440001

Email ID: ip.kmtoll@gmail.com



Information Security Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

REQUEST FOR PROPOSAL (RFP)

Ref: GEM/2026/B/80688326

Dated: 17.10.2026

State Bank of India (SBI) has issued Request for Proposal (RFP) for "Purchase of LTO8 Tapes with customized Barcode stickers" through GeM. For details, please visit "Procurement News" at <https://bank.sbi> and GeM portal (<https://gem.gov.in>). Eligible bidders, based on the criteria in the bid document, may submit the bids.

Last date and time for Bid submission: Up to 03.00 P.M on 07.11.2026

Place: Navi Mumbai

Date: 20.10.2026

Dy. General Manager (SOC)

Information Security Department



Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gauram Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO- Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-6102000/6102009 CIN: U40101UP2007PLC032835

CORRIGENDUM

This is about Prayagraj Power Generation Company Limited SAP Server and SUSE Services Renewal Advertisement which appeared in Financial Express and Swatantra Chetna on September 2, 2026. Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by **23rd October 2026**.



HARRISONS MALAYALAM LIMITED

INTEGRAL COACH FACTORY, CHENNAI - 600 038

INDIAN RAILWAYS

TENDER Notice No. ICF/EL/Cons/2026-27, dt.18.10.2026

For and on behalf of The President of India, The Dy. Chief Electrical Engineer / Maintenance/Shell, Integral Coach Factory, invites E -Tender for the following works.

Tender No.	Name of the Work	Approx. Value in Lakhs Rs.	EMD (Rs.)	Tender Closing Date and time
(1)	(2)	(3)	(4)	(5)
2026245212365	EL-W-944 Provision of Stretcher with Passenger Lift at proposed Drug Storage Building in ICF Hospital.	45.40	90,800/-	11.11.2026 at 15.30 hrs.

Web site for submission of offer: www.ireps.gov.in

Hindi version of the above tender notification is available in:
<https://icf.indianrailways.gov.in>

By: **Chief Electrical Engineer / Maintenance/Shell, Integral Coach Factory, Chennai - 38.**

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VASUDEV ADIGAS FASTFOOD PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Vasudev Adigas Fast Food Private Limited
2. Date of incorporation of corporate debtor	12th October, 2026
3. Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KA2007PTC044097
5. Address of the registered office and principal office (if any) of corporate debtor	First Floor-IF-209, Vishal Towers, No. 18/8, 16th Cross, 1st Main, Off Mission Road, Sampangiramanagar, Bangalore, Bangalore South, Karnataka, India, 560027.
6. Insolvency commencement date in respect of corporate debtor	16th October, 2026 (Order has come to the knowledge of IRP on 16th October, 2026, through email of the Applicant) NCLT CP (IB) No. 233/BB/2025 - Order dated 09th October, 2026
7. Estimated date of closure of insolvency resolution process	14th April 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name of IP: Prafulla Gurulingayya Melinamani, IBBI Reg. No. - IBBI/PA-001/IP-P-02860/2022-2023/14089
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka - 587301, India Email: caparfullagm@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka-587301, India Email: vasudev.adigas.cirp@gmail.com
11. Last date for submission of claims	30th October, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vasudev Adigas Fastfood Private Limited on 09th October, 2026 (Order has come to the knowledge of IRP on 16th October, 2026)

The creditors of Vasudev Adigas Fastfood Private Limited, are hereby called upon to submit their claims with proof on or before 30th October, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Sd/- Prafulla Gurulingayya Melinamani
INTERIM RESOLUTION PROFESSIONAL
Vasudev Adigas Fastfood Private Limited
Regn.No: IBBI/PA-001/IP-P02680/20222023/14089
AFA Valid upto 30/06/2027

Regional Office (Bengaluru South),
4th Floor, No. 41/2, Vijaya Towers, MG Road, Bengaluru-560 001. Ph.No. 080 25011130
E-mail: operations.blrsouth@bankofbaroda.bank.in

LOCKER BREAK OPEN

This is the information of our valued patrons who have taken lockers on rent at below mentioned Bank of Baroda branches in Bengaluru and have committed breach of agreement. The notices sent as per RBI/ Bank's guidelines to the renters at their recorded addresses have been returned undelivered stating either persons/ addresses not found or left. Efforts to contact the locker holders in person at their present whereabouts could not be ascertained. Thus having no alternative, the notice is given to all the persons named below for contacting branch and to clear the dues of the Bank within a period of 15 days, failing which the bank will proceed to Break Open the Locker at their cost, risk and responsibility and the Bank will exercise its right to lien for recovery of outstanding rent cost and other charges. Break open Date of the Lockers is Scheduled For 19th January 2027.

Branch Name	BRANCH ALP	LOCKER TYPE	LOCKER NUMBER	CUST_NAME	Outstanding Balance
Byrasandra	BYRASAL	A	1983AX0119	Ayesha Vali	21,245.00
Byrasandra	BYRASAL	A	1983AX0143	Naseem Un Nisa	21,450.58
Byrasandra	BYRASAL	A	1983AX0033	Azmah Pasha	12,974.72
Byrasandra	BYRASAL	A	1983AX0064	Maheswara Naidu B	25,606.00
Jayanagar	JAYANA	A	0764AX0229	Veeraraghavan Sudars	17,587.80
Jayanagar	JAYANA	A	0764AX0173	Roopu V.shetty	18,844.00
Jayanagar	JAYANA	A	0764AX0187	Renuka Krishnamurthy	17,972.33
Jayanagar	JAYANA	C	0764CX0019	Jahanna Ataula	16,756.00
Jayanagar	JAYANA	B	0764BX0118	Mamata Batra	15,039.78
Jayanagar	JAYANA	B	0764BX0067	Summaiya Ahsan	21,907.00
Jayanagar	JAYANA	C	0764CX0008	Sayed Adil Hashmi	21,240.00
Jayanagar	JAYANA	B	0764BX0141	Anil Kumar Rai A	16,284.00
Jayanagar	JAYANA	B	0764BX0088	Naveed Khan	13,594.10
Jayanagar	JAYANA	B	0764BX0138	Manickam R.	15,026.26
Jayanagar	JAYANA	B	0764BX0114	Swaranala B.S.	19,112.07
Jayanagar	JAYANA	A	0764AX0291	Gowind Ram Murthee	19,349.50
Jayanagar	JAYANA	B	0764BX0106	Srikanta Raj Jos	15,812.00
Jayanagar	JAYANA	B	0764BX0068	Sharada Bai B.N	17,405.00
Jp Nagar	JPNAGA	A	2750AX0342	Krishna Das V P	12,980.00
Jp Nagar	JPNAGA	A	2750AX0364	Aarti Kamlesh Patel	18,408.00
Jp Nagar	JPNAGA	A	2750AX0012	Ashok Kumar Shetty K	18,408.00
Jp Nagar	JPNAGA	A	2750AX0355	Javara Gowda M	5,428.00
Jp Nagar	JPNAGA	A	2750AX0307	Malikarjun Singh B	12,980.00
Jp Nagar	JPNAGA	B	2750BX0048	A R Enterprises	21,004.00
Konankunte	KONANK	A	4734AX0049	K N Purushotham	16,638.00
Adugodi	VJADUG	B	7358BX0017	Subramanyam .t	20,498.10
Adugodi	VJADUG	A	7358AX0049	Krishna Reddy S.C.	17,481.10
Adugodi	VJADUG	A	7358AX0116	Missirral	17,995.00
Banashankari	VJBANA	D	7358DX0029	Palani Reddy P	17,972.91
BTM Layout 1st Stage	VJBMTM	C	8961CX0043	Shruthi R	25,340.50
BTM Layout 1st Stage	VJBMTM	D	8961DX0094	Chethana D Kumar	24,544.00
Chandapura	VJCHPU	A	6762AX0010	Rachana S Sharma	9,853.77
Gandhi Bazar	VJGARZ	A	6949AX0021	Kottu Narayana Rao	18,435.86
Harurmananagar	VJHANU	B	8935BX0068	Srikanth K N	16,284.00
HSR Layout Sector 7	VJHSRL	A	8960AX0198	V Archana Reddy	8,378.00
HSR Layout Sector 7	VJHSRL	A	8960AX0089	Rathan Kumar Hc	12,955.08
HSR Layout Sector 7	VJHSRL	F	8960FX0024	M. Thyaga Rajulu Nai	59,118.00
HSR Layout Sector 7	VJHSRL	B	8960BX0025	Anitha K	15,482.70
South End Road	VJSOUT	B	7398BX0026	Swathi Rao H.t	14,641.74
Varthur	VJVART	A	7447AX0029	Sudhir Muddu	13,414.55
Whitefield Main Road	VJWHIT	B	8951BX0025	Srinivas 2 Shashik	14,489.06
Whitefield Main Road	VJWHIT	D	8951DX0019	Siva Bala Kumar And	14,467.66
Whitefield Main Road	VJWHIT	A	8951AX0066	Jayanthi.a.r	17,081.00
Whitefield Main Road	VJWHIT	B	8951BX0035	Nagaraj M	13,659.00

“IMPORTANT”

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FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(f) of the Companies(Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereafter to the Registrar at Bangalore that TRASA VENTURES LLP (LLP), a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:-

(i) To carry on the business of TRASA VENTURES LLP, an existing Limited Liability Partnership, pursuant to conversion under Chapter XXI of the Companies Act, 2013.

(ii) To Carry on:

i. The LLP shall carry on the business of acquiring, holding, leasing, developing, and dealing in real estate and related assets, and to provide consultancy, advisory, and support services in our areas of expertise, together with all activities incidental or conducive thereto, ("Business").

ii. The LLP may engage in any and all activities necessary, desirable or incidental to the accomplishment of the foregoing business. The LLP shall have the power to raise or borrow monies, either secured or unsecured, from banks, financial institutions, partners, or any other persons, firms, or bodies corporate, by way of loans, overdrafts, cash credits, debentures, bonds, or otherwise, and to secure the repayment thereof by mortgage, charge, hypothecation, lien, or pledge of the whole or any part of the assets and properties of the LLP, both present and future, as may be deemed necessary or expedient in the course of its business.

iii. In addition to the aforesaid, with the Majority Persons' Consent, the LLP may conduct any other business (other than the business described in Clause 5(i)) in accordance with the applicable Law.

iv. Notwithstanding anything provided in this agreement, nothing set forth in this Agreement shall be construed as authorising the partners to possess any purpose or power to do any act or thing forbidden by applicable law;

v. The LLP shall be qualified to do the business and shall have the requisite powers and authorities to inter alia conduct its business, to own, lease, and operate its properties and to deliver, and perform this Agreement.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 3/63 C 301 Mantri Gardens, Behind Madhavan Park, Jayangar III Block, Bangalore, Bangalore South, Karnataka, India, 560011 on business hours from 10.00 A.M. to 6.00 P.M.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6.7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office. Dated this on 17th day of October 2026.

For and Behalf of
TRASA VENTURES LLP
Sd/-
Rajalbandi Thimmaiah Setty
Designated Partner
DIN: 00022132
Address: #C-302 Mantri Garden, Jayanagar 1st Block, Near Madhavan Park Jayanagar 3 Block Bangalore Karnataka 560011

Canara Bank

No.140, Jangamareddy Building, Hosur Road, Chandapura S.O, Chandapura Circle, Anekal, Bangalore -560099.
e-mail: cb1065@canarabank.com.

(A Government of India Undertaking)

(Auction Sale Notice for Sale of movable Property)

SALE NOTICE UNDER HYPOTHECATION

E-Auction Sale Notice for Sale of movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable properties mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of **Canara Bank, Chandapura Circle Branch, Bengaluru, will be sold on "As is where is". "As is what is", and "Whatever there is" on 04.11.2026 (10:30 AM to 11:30 AM)** through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002, **Name and Address of the Borrowers / Co-Borrowers/ Mortgagors /Guarantors: 1) M/s Pathres Multiple Solutions, Represented by its Proprietor Mrs. Tejaswini W/o Ganapathi L H, Ground 94 Blossoft City, Hillage Sri Yallamma Deval Temple, Heelalige Road, Anekal, Bengaluru-560099. (2) Mrs Tejaswini (Proprietor) W/o Ganapathi L H, Srt International City, Heelalige Chandapura, Anekal, Bengaluru-560099.**

The Reserve Price and Earnest Money Deposits details are as under: The Earnest Money shall be deposited in E-Wallet of M/s PSB Alliance Private Limited portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT on or before **03.11.2026 by 4.00 PM.**

Sl. No.	Description of P & M	Unit	Description	Yard Details	Reserve Price Rs.	EMD Amount Rs.	Incremental value at Bid Rs.
1	Machinery	1	H boring " Collet" Make Dia 80mm Spindle bed 1100LXW1000X1000mm Height H – Boring Machine, facing chuck 550mm along with facing head, with coolant motor, 3 axis DRO Scale	M/s Pathres Multiple Solutions, Situated At Sy No 127/4 H K Chandrashek ar Building Heelalige Road Chandapura Anekal Bangalore 560099	70,25,814.00/- (Rupees Seventy Two Thousand Eight Hundred and Fourteen Only)	7,02,581.00/- (Rupees Seven Lakh Two Thousand Five Hundred and Eighty One Only)	5,000/-
2	Machinery	1	VMC Machine Specifications [X-1200 Y-550, Z-550] [KA51-4599]				
3	Machinery	1	Hot crane 2 ton span 23th A type with hoist with 40 mm Square track 1Hp Motor 11 ft height travel 55 ft semi operated I Beam 200 mm with 4 nos wheel with installation				
4	Machinery	1	DRO Milling machine " Esteem" make Bed 1000LXW250mmX3500mm coolant motor, 2 axis DRO Scale, feed 6-800mm/Min operating voltage 380V, Milling motor 9Kw				
5	Machinery	1	Lathe Machine geared check dia 600, Bad length 3000, 10HP Motor with tail stock				

Total Liability Amount: Rs 1,14,24,307.87 (Rupees One Crore Fourteen Lakhs Twenty Four Thousand Three Hundred and Seven and Eighty Seven Paise Only) as on 15.10.2026 together with further interest and incidental expenses and costs.

Date & Time of Auction : 04.11.2026 - 10.30 AM to 11.30 AM, Date of Sale Notice : 15.10.2026
Property Inspection Date & Time: 16.10.2026 to 03.11.2026, 10.00 AM to 4.00PM.

Place of Auction : Online

Known encumbrances, if any: There are no encumbrances to the knowledge of the Bank.

Details of Auction service provider: M/s PSB Alliance (eBkrry)

For further details, Sanjeev Krishna Singh (RO East) (Name of Authorised Officer & its team CO/RO/Branch, Mobile No. (Vartharajan) : 9865455664) may be contacted during office hours on any working day. The service provider Banknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/ 829122020/9892219848/ 8160250501, Email: support.BAANKNET@psballiance.com / support.ebkrry@procure247.com)."

Date : 16.10.2026
Place: Bengaluru

Sd/- Authorised Officer
Canara Bank

SBFC SBFC Finance Limited

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

SYMBOLIC POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SBFC Finance Limited.

Name and Address of Borrowers	Description of Property(ies) & Demand Notice Date & Type of Possession and date.	Demand Notice Date: 15th June, 2026. Symbolic Possession: 14/10/2026	Amount demanded in Possession Notice (Rs.) and Loan A/c No.
1. ARUNA U THIMMA 2. SAVITHA 3. VIJAYAKUMARI, Add: Ittagalli Village, Panchavali Post, Kasaba Hobli, Periyaar-Atna Taluk, Mysore Karnataka-571105. And also, at 1a. Aruna U Thimma, House No. 162/200, Pld 152200601500700274, Situated At Bekya Village, Periyapattana Taluk, Mysore Dist. Karnataka-571105.	All That Piece And Parcel Of House Property No.162/200, Pld No.152200601500700274, As Per Grampanchayat Records) Situated At Bekya Village, Kamplapura Post, Ravanduru Hobli, Priyapatana Taluk, Mysore Dist. Measuring East To West 15.24 Meters And North To South: 7.62 Meters, Totally Measuring 116.13 Sq Meters Along With House Constructed. Boundary: - To the East – Bandi Dair Road, To the West – House of Mr. Puttegowda To the North – Road, To the South – Own Property.	Rs. 2035576/- (Rupees Twenty Lakh Thirty-Five Thousand Five Hundred and Seventy-Six Only) as on 03rd June 2026 plus unpaid interest from the date of 04th June 2026 Loan Account No. SBFC-CLAP0000091808 (PR01650502) & SBFLAP0000030463 (PR01657494)	
1. CHETHAN A 2. ANITHA S Add: No 102-44 Cross 5th C Main Rpc Layout Hampinagar Bangalore 560104. And also, at 1a. Chethan A Property Bearing Residential Flat No -Tf-1 3rd Floor Beating Site No.102, Ward No. 133, Pld No.34-67-102 Situated At Mgehs 4th Cross 5th C Main Nagar Hampi Nagar Rpc Layout Vijayanagar 2nd Stage Bangalore 560104	All That Piece And Parcel Of Immovable Property Bearing Basement Ground, First, Second Third And Terrace Floor With A Total Super Built Up Area Of 6073 Sq Ft Building, Constructed In The Sire Measurement To An Extent Of 1732 Sq Ft Situated At Site No 102, Mgehs, 4th Cross, 5th C, Hampinagar, Rpc Layout, Vijayanagar li Stage (Ward No. 133, Pld No.34-67-102) Bangalore 560104, Bruhah Bangalore Mahanagara Palike. Boundaries: East Site No 103, West Road, North: Site No 101 South: Roads.	Rs. 1476938/- (Rupees Fourteen Lakh Seventy-Six Thousand Nine Hundred and Thirty-Eight Only) as on 3rd June 2026 plus unpaid interest from the date of 04th June 2026 Loan Account No. SBFC-CLAP0000038058 (PR01500689)	
1. Jagadish Dibbur Nagappa (Applicant), 2. Soniya A (Co-Applicant 1), 3. Murinathanna (Co-Applicant 2), Add: House list No.57, Dibburu Grama Panchayat, Situated at Dibburu Village, Panchayat Limits, Kasaba Hobli, Chikaballapura Taluk, Chikaballapura District-562101	All that piece and parcel of Property bearing House List No. 107, P.D.No. 152800201000700232, Dibburu Grama Panchayat, Situated at Dibburu Village, Panchayat Limits, Kasaba Hobli, Chikaballapura Taluk, Chikaballapura District-562101. East To West 10.0584 Mtrs. And North to South : 6.4008 Mtrs. Total measuring 64.38 Sq. Mtrs. Boundaries: East: Road, West: Nakkeerappa's house, North: Property of Thalaru Kadriappa, South : Property of Gare Thirumaleshappa.	Rs. 1990541/- (Rupees Nineteen Lakh Ninety Thousand Five Hundred and Forty One Only) as on 16th June 2026, plus unpaid interest from the date of 17rd June 2026 Loan Account No. SBFC-CLAP0000030111 (PR01518135)	
1. M/s. Seetha Bairaveshwara Silks (Applicant), 2. Muniraja K (Co-Applicant 1), 3. Radhamma (Co-Applicant 2), Having address at: Ward No 9, Manibele Road, Vijaya 6 SILKS Pura Bangalore 562135 And also, at 1a. M/s. Seetha Bairaveshwara Silks (Applicant), Add: Sy.No. 59/37, Property No.38-4-79c Mandibele Road, Mangla Sandra Visayapur Town, Devanahalli Taluk, Bangalore 562110	All that the piece & parcel of Property Sy.No.59/37, Property No.38-4-79 C, Mandibele Road, Mangla Sandra Visayapur Town, Devanahalli Taluk Bangalore 562110 And bounded By: East : Property belong to Devarajappa, West: Road, North: Property belong to K. Radha, South: Private Property.	Rs. 2739408/- (Rupees Twenty Seven Lakh Thirty Nine Thousand Four Hundred and Eighty Only) as on 02nd June, 2026, plus unpaid interest from the date of 3rd June, 2026, Loan Account No. 40979 (PR00805552) & 75091 (PR01003983).	
1. Mr. Shivkumar R (Applicant), 2. Shivakumar Provision Store (Co-Applicant 1), 3. Rathanna R (Co-Applicant 2), Revil (Co-Applicant 3) Having address at: House List No. 107, Situated at Ugalanageppalli Village, Mallasandra Village Panchayath limits, Devaragudipalli Village Panchayath limits, Kasaba Hobli, Bagelapalli Taluk, Chikaballapura District, measuring East To West: 9.144 Mtr or 30 Feet and North to South : 10.6680001 Mtr or 35 Feet, totally measuring 97.55 Sq. And bounded By: East: Plot of other, Wide Road, North : 12th Wide Road, South: House of other.	All that the piece & parcel of Property bearing House List No. 107, P.D.No. 152800201000700232, Situated at Ugalanageppalli Village, Mallasandra Village Panchayath limits, Devaragudipalli Village Panchayath limits, Kasaba Hobli, Bagelapalli Taluk, Chikaballapura District, measuring East To West: 9.144 Mtr or 30 Feet, totally measuring 97.55 Sq. And bounded By: East: Plot of other, Wide Road, North : 12th Wide Road, South: House of other.	Rs. 2216189/- (Rupees Twenty-Two Lakh Sixteen Thousand One Hundred and Eighty-Nine Only) as on 22nd June, 2026, plus unpaid interest from the date of 23rd June, 2026. Loan Account No. SBFC-CLAP0000034870 (PR01477976) and 402106000188540 (PR01155197).	
1. Shanthamma V (Borrower), V Changanarayappa (Co Borrower), Venkataramappa Gatappa (Co Borrower) LP0000000081451		Rs. 327413/- as on 16-Jun-26	

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: KARNATAKA,
Date: 18-10-2026

Sd/- (Authorized Officer),
SBFC Finance Limited.

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF INSTACOLLECT TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate person	INSTACOLLECT TECHNOLOGIES PRIVATE LIMITED
2. Date of incorporation of corporate person	30 th July 2020
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Bangalore (Karnataka), under the Companies Act, 2013
4. Corporate Identity Number of corporate person	U72900KA2020PTC136663
5. Address of the registered office and principal office (if any) of corporate person	No.6/A, 1st Cross Doddanakundi, Bangalore, Karnataka, India, 560037
6. Liquidation commencement date of corporate person	13 th October 2026
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Vigneshwar Bhat Address: No. 20, Vishnu Towers, 1st Floor, 9th Cross Road, J.P. Nagar 1st Phase, Bengaluru - 560078 Email: bhatvignesh@gmail.com Telephone: +91 95902 52851 IBBI Registration No.: IBBI/PA-002/IPN01190/2021-2022/13985
8. Last date for submission of claims	12 th November 2026

Notice is hereby given that Instacollect Technologies Private Limited has commenced voluntary liquidation on 13th October 2026.

The stakeholders of Instacollect Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 12th November 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

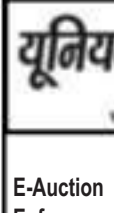
Sd/-
Vigneshwar Bhat
Liquidator of Instacollect Technologies Private Limited
IBBI Registration No.: IBBI/PA-002/IPN01190/2021-2022/13985
Date: 13th October 2026
Place: Bengaluru

Kotak Mahindra Bank Limited

Registered Office: 27 BKC, C-27, 6-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office: 7th Floor, Plot No. 7, Sector-125, Neide, Udupi - 575013

Whereas, the Authorized Officer of Kotak Mahindra Bank Ltd. issued a demand notice under Section 13(2) of the SARFAESI Act, 2002 calling upon the borrower(s) to repay the dues within 60 days and whereas the borrower(s) having failed to repay the said amount within the stipulated period, Notice is hereby given that the undersigned has taken possession of the secured asset under Section 13(4) of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the respective date(s) mentioned below. The borrower(s) and the public are cautioned not to deal with the below mentioned property(s), as it is under the Bank's charge for recovery of dues along with interest, costs and charges. The borrower(s) may redeem the secured asset under Section 13(8) of the Act before its sale by paying the full outstanding dues.

Name Of The Borrower/s and Loan Account No.	Details of the secured asset and the mortgagor	1. Date of
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यूनियन बैंक ऑफ इंडिया
Union Bank of India

ASSET RECOVERY NOTICE

1st Floor, Union Bank of India Building, Beside Gate 2, T.I.E, Main Road, Balanagar, Hyderabad-500037

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on **"As is where is", "As is what is", and "Whatever there is"** on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s).

The Reserve Price and the Earnest Money Deposit, Bid Increment are also mentioned hereunder:

Name and address of the Borrower: The Borrower(s):	1) Mr. Veeragiri Raj Kumar S/o Veeragiri Ramaswamy, H.No.2-8/2, Geesukonda Village & Mandal, Warangal Dist-506330. The Guarantors:
a) Mr. Bodakuntla Prakash S/o Mallahai, H.No.1-2/29, Machapur, Geesukonda, Mandal, Warangal-506330.	3) Mr. Gunde Mallahai S/o Roshalhai, H.No.1-1/18, Gangadevipally, Geesukonda, Mandal, Warangal-506330.
4) Mr. Veeragiri Ramaswamy (Deceased), S/o Nagaiah, S/o Malla Reddy, Geesukonda Village & Mandal, Warangal Dist-506330.	5) Mr. Chittireddy Prabhakar (Deceased) S/o Malla Reddy, H.No.7-51, Konaimakula, Geesukonda, Mandal, Warangal-506330. The legal heirs of Late Veeragiri Ramaswamy: 4a) Mr. Veeragiri Raj Kumar S/o Veeramsamy, H.No.2-8/2, Geesukonda Village & Mandal, Warangal Dist-506330.
4b) Mr. Veeragiri Nageshwara Rao alas Nagesh S/o Veeramsamy, H.No.1-2/1, Geesukonda Village & Mandal, Warangal Dist-506330.	4c) Mrs. W.Swapsa W/o J. Srinivas, S/LN Field, 2nd Floor, Deendayal Road, Near Raj Hotel, Hanamkonda-506001.
4d) Mrs. V. Ramathara S/o G. Kiran Kumar, H.No.1-7-1356, 3rd Floor, Road No.7B, Advocate Colony, Hanamkonda-506001 (and Others). The legal heirs of Late Mr. Chittireddy Prabhakar Reddy: 5a) Mrs. Chittireddy Anasuya W/o Late Chittireddy Prabhakar Reddy, H.No.7-51, Konaimakula, Geesukonda, Mandal, Warangal-506330.	5b) Mr. Chittireddy Jeevan Reddy S/o Late Chittireddy Prabhakar Reddy, H.No.7-51, Konaimakula, Geesukonda, Mandal, Warangal-506330.
5c) Mr. Chittireddy Jitender Reddy S/o Late Chittireddy Prabhakar Reddy, H.No.7-51, Konaimakula, Geesukonda, Mandal, Warangal-506330.	5d) Mr. Chittireddy Jay Kumar S/o Late Chittireddy Prabhakar Reddy, H.No.7-51, Konaimakula, Geesukonda, Mandal, Warangal-506330 (and Others).

The secured debt for the recovery of which the immovable secured asset is to be sold: **Rs.2,02,30,749.54** as on 30.09.2026 along with subsequent interest, costs, charges and expenses till closure of the account.

DESCRIPTION OF IMMOVABLE SECURED ASSETS TO BE SOLD:

- Land and poultry shed situated in Sy.No.360/1/A, Patta No.201, Passbook No.7202939 with extent of Ac. 3.34 Gts at Geesukonda Revenue village Union Village boundaries: **Bounded By:** North: SRSP Canal, South: Land of Sri Radam Veera Swamy & Road, East: Duddu Srinivas land, West: Land of Sri Pentareddy Kaspa Reddy.
Google Coordinator: 17.701835 17.951567 Patta Passbook No.7202939
- Open plot admeasuring 2322.00 Sq Yard, equivalent to 1941.42 Sq. Meters, in Survey No.96 of Gorakunta Revenue(v) Geesugonda Mandal, within the limits of Warangal Municipal Corporation, Revenue and Registration District Warangal and Sub-Registrar Warangal (Fort) belonging to Mr. Veeragiri Rajkumar S/o Mr. Ramaswamy. Boundaries: **Bounded By:** East: 30' Wide Road, West: 20' Wide Road, North: 20' Wide Road, South: Land of others (House No. 11-1-28/1).
Google Coordinator: 17.973245 17.924055 Sale deed no.2350/2008 dated 24.06.2008
- Open land to a total extent of 4840 Sq. yds. in Sy.No.160(d), 160/5 (new) of Gorakunta Revenue Village, Geesukonda (M), Warangal District belonging to Mr. Veeragiri Rajkumar S/o Mr. Ramaswamy. Boundaries: **Bounded By:** East: Land of vendor, West: Land of V. Venkateshwar Rao & others, North: Land of N. Venugopal Reddy, South: 30' wide Road.
Google Coordinator: 17.984102 17.937685 Sale deed no.2548/2012 dated 12.04.2012

Reserve Price: Rs.1,74,10,200/-	EMD: Rs.17,41,020/-	Bid Increment: Rs.1,75,000/-
Reserve Price: Rs.3,19,74,000/-	EMD: Rs.31,97,400/-	Bid Increment: Rs.3,20,000/-

Date and Time E-Auction: 05.11.2026 between 12:00 Noon and 05:00 P.M
(with 10 min uninitiated auto extensions) E-auction website-<https://baananket.com>

EMD shall be deposited and Linked/Mapped the EMD amount with the Property ID before End time of Auction. It is advisable to deposit and Link /Map the EMD amount with the property id well in advance to avoid any technical glitch

The Online E-Auction will be held through web portal/website Registration, Login and Bidding Rules will follow the following: The Online E-Auction will be held through web portal/ website: <https://baananket.com> on the date and time mentioned above with unlimited extension of 10 minutes. The intending bidders/purchasers required to register through <https://baananket.com> (Buyer Registration - link provided in the home page of the website) by using their mobile number and valid email-id. The intending bidders/purchasers further required to upload KYC documents and Bank Details. Register on <https://baananket.com> using mobile number and email ID.

- For auction related queries e-mail to ubinfo556009@unionbankofindia.bank.in or contact For queries contact Number: 8291222020. Further details Contact: 9949763570
- Bidders are advised to go through the website: <https://baananket.com> and <https://www.unionbankofindia.bank.in/auction-property/view-auction-property.aspx> for detailed terms and conditions of Auction Sale before submitting their bids and taking part in the E-Auction sale proceedings. Successful bidder will be initiated through e-mail by PSB Alliance Pvt. Ltd after the closing of the e-Bidding Process.

Note: Sale 12/2025 Di: 26-03-2025 at DRT Hyderabad 1 (Not complied by Applicant) Borrower and no stay as on date of issuance of this notice.

Note: 10 days for sale of immovable secured assets under Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Date: 14.10.2026, Place: Hyderabad **Authorised Officer, Union Bank of India**

E-Auction Sale Notice for Sale of IMMOVABLE ASSETS UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002						
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorized Officer of the Bank / Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank / Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.						
SCHEDULE OF THE SECURED ASSETS						
S. No.	Name of Branch / Account Name / Borrowers	Description of immovable Properties Mortgaged	A. Date of 13(2) Notice B. Amount o/s as on date of 30-09-2026 C. Date of 13(4) possession D. Nature of possession	A. Reserve Price B. EMD C. Bid Increment amount	A. Date of Auction B. Time of auction	Details of the encumbrances known to the secured creditors
1	Nacharam (158210) Borrower- Mrs Marepally Esther Rani Mr Marapally Sanjay	All that Flat No 301 in Third Floor of Sai Narsaiah Residency having Super Built up area of 1000 sq ft (including common areas, Balconies and Car parking areas) in silt floor, along with undivided share of land admeasuring 39 sq yards or 32.60 sq mtrs (out of Admeasuring area 390 sq yards or 326.04 sq mts) Premises Plot No 36 in Survey no 86 situated at Ward no 3, Block no 13, Surya nagar, Mallapur, under GHMC Kapra Circle, Uppal Mandal, Medchal Malkajgiri District, Telangana State and represented by sale deed no 2123/2023 and bounded by North- Open to sky, South- Open to sky, East- Open to sky , West- Corridor. Stands in the name of Mrs Marepally Esther Rani w/o Sri M Sanjay & Sh Marapally Sanjay s/o Marapally Pochaiiah. Property ID- PUNB158210ESTH	A. 01-07-2026 B.Rs. 40,25,503 + further interest & Charges C. 07-09-2026 D. Symbolic	A. Rs. 49,52,000/- B. Rs. 4,95,200/- C. Rs. 50,000/- * Bidding shall start from one notch higher.	A. 26-11-2026 B. 1100 to 1600 Hours	No encumbrances best known to the authorized officer. Bidders are requested to conduct their own due diligence before bidding
2	West Marredpally (996000) Borrower- Mr Muthoji Kalidas Mrs M Jyothi	All that part and parcel of Residential House at House no 2-27/10/14(P/TIN no 1200302012) in plot no 408 northern part in Sy no 233/B, admeasuring 144 sq yards or 117.05 sq mtrs having plinth area of 1068 sq ft Ground Floor with RCC Roof situated at Kamnagda H/o Turkayamjal Village, Abdullapurmet revenue Mandal, Ranga reddy District, Under Turkayamjal Municipality under registration sub district, Vanasthalipuram with Document no 1987/2024 dated 04-03-2024 and bounded by East- Neighbours Land, West- 30 ft wide road, North- Plot no 407, South- Plot no 408 (southern part) Property standing in the name of Muthoji Kalidas s/o Muthoji Krishnaiah. Property ID-PUNB99600MUTH	A. 22-06-2026 B.Rs. 56,94,851.36 + further interest & Charges C. 25-08-2026 D. Symbolic	A. Rs. 72,29,000/- B. Rs. 7,22,900/- C. Rs. 50,000/- * Bidding shall start from one notch higher.	A. 26-11-2026 B. 1100 to 1600 Hours	No encumbrances best known to the authorized officer. Bidders are requested to conduct their own due diligence before bidding
This notice is also to be treated as notice for redemption of assets under the Security Interest (Enforcement) Rules, 2002.						
TERMS AND CONDITIONS OF E-AUCTION SALE						
The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions.						
1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".						
2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.						
3. The Sale will be done by the undersigned through e-auction platform provided at the Website https://baanknet.com on dates mentioned above.						
4. For detailed terms and conditions of the sale, please refer https://pnb.bank.in , www.baanknet.com						
Date: 17-10-2026 Place: Hyderabad			Authorized Officer, Punjab National Bank, Secured Credit			

	AU SMALL FINANCE BANK LIMITED		(A Scheduled Commercial Bank)
	Regd. Office: 19-A, Dhuleshwarg Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)		
	APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE		
This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f. 01st April 2024. Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table :-			
Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.		13(2) Notice Date & Amount	Date of Possession Taken
(Loan A/C No.) 23660001970525, Kommi Mohan (Borrower), Kommi Rathanamma (Co-Borrower)		31-Dec-24 Rs. 6,56,328/- Rupees Six Lakh Fiftysix Thousand Three Hundred Twentyeight Only As On 12-Dec-24	15-Oct-26
Description of Mortgaged Property Tirupati Registration District Gudur Sub Registration Manubolu Mandal Baddevolu Gp Baddevolu Grama Sy No 371 Rcc House Vide Assessment No 370 Bounded On Admeasuring 19.25 Ankanams Or 154 Sq.Yards Of Site In It Constructed Rcc House An Extent Of 387 Sq.Fts And Acc Store Room An Extent Of 105.66 Sq.Fts Together With Structures And Fixtures Etc. East: Site Of Eduru Venkataiah, West: Site Of Kavali Adiseshaiah, North: Cc Road, South: House Of Kommi Subaiah			
(Loan A/C No.) 23660001582555, Sreeram Panchala Narasiah (Borrower), Sreeram Sanpurnamma (Co-Borrower)		07-Mar-25 Rs. 5,33,951/- Rupees Five Lakh Thirtythree Thousand Nine Hundred Fiftyone Only As On 07-Mar-25	12-Oct-26
Description of Mortgaged Property (As Per Registered Settlement Deed Bearing Document No. 1695/2023 Dated 15-04-2023 Belongs To Sreeram Sampoomamma, Wife Of Eswaraiah) Tirupati District, Tirupati District Registration, Venkatagiri Sub-Registration, Dakshin Mandal, Vembuluru Grama Panchayath, Vembuluru Village, In House Site Of An Extent Of 1440 Sq. Feet Or 160 Sq. Feet 20 Ankanams And In Existing Rcc Terraced Building Of An Extent Of 204 Sq-Foot And Acc Roofed Veranda Of An Extent Of 204 Sq-Foot Bearing Assessment No. 304, In Grama Kantam Survey No. 188-1 Within The Following Boundaries And Electricity Service No.3621215000376 East: House Of S. Eswaraiah , West: House Of S.Polammna , North: House Of S.Shankaraiah, South: Veedhi			
(Loan A/C No.) 23630000082813, Kallagunta Sreenaiah (Borrower), Kallagunta Chengamma (Co-Borrower)		25-Nov-25 Rs. 6,49,780/- Rs. Six Lakh Forty-Nine Thousand Seven Hundred Eighty Only As On 24-Nov-25	14-Oct-26
Description of Mortgaged Property Tirupati District Tirupati Registration District Kota Sub Registration Vadaku Mandal Vadaku Gp And Village Gollapalem Sy No 258-A Rcc House Vide Assessment No 607 Electricity Service No 3121429004004 Bounded On Admeasuring 1038 Sq.Fts Or 14.3 Ankanams Or 115.33 Sq.Yards Or 96.87 Sq.Mts Of Vacant Site In It Constructed Rcc House An Extent Of 574 Sq.Fts Or 7.7 Ankanams Together With Structures And Fixtures Etc. East: House Of K.Damodar, West: House Of K.Aleiah, North: House Of R.Rajamma, South: Cement Road			
(Loan A/C No.) 23660001577625, Padiganetti Nagarjuna (Borrower), Padinetti Yasodamma (Co-Borrower)		12-Feb-26 Rs. 6,85,394/- Rs. Six Lac Eighty-Five Thousand Three Hundred Ninety-Four Only As On 11-Feb-26	15-Oct-26
Description of Mortgaged Property Tirupati District Tirupati Registration District Gudur Sub-Registration Chilikurum Mandal Udatthavaripalem Gp Area & Village Rcc House Vide Assessment No. 275 In Sy. No. 212 Vacant Site, Ad Measuring 20 Ankanams Or 160 Sq. Yards Of Vacant Site In Constructed Rcc House An Extent Of 360 Sq. Fts. Together With Structures And Fixtures Electricity Connection No.3111150000190 Etc. East: Veedi, West: Vacant Site Of P.Meeraiah, North: Hut Of U.Mani, South: Vacant Site Of U.Krishnaiah			
(Loan A/C No.) 23660000864623, Kantapalle Subramanyam (Borrower), Kantapalle Seemamma (Co-Borrower)		27-Apr-26 Rs. 3,22,669/- Rs. Three Lakh Twenty-Two Thousand Six Hundred Sixty-Nine Only As On 27-Apr-26	14-Oct-26
Description of Mortgaged Property Tirupati District , Tirupati District Registration , Naidupeta Sub-Registration , Naidupeta Mandal , Puduru Village House Site Of An Extent Of 15 Ankanams Or 120 Sq.Yards And In Existing Acc Roofed House Bearing Assessment No. 431 Of An Extent Of 180 Sq.Feet In Survey No. 131-1 Within The Following Boundaries, And In House Site Of An Extent Of 15 Ankanams Or 120 Sq.Yards And In Existing Acc Roofed House Bearing Assessment No. 431 Of An Extent Of 180 Sq.Feet In Survey No. 131-1 And Electricity Service No.3611137001288 East: Veedi, West: Site Of Kobaka Muneiah, North: House And Site Of Gangipangi Panchalamma, South: Veedi			
(Loan A/C No.) 24660001362538, Paluru Muniswamy (Borrower), Paluru Dhanamma (Co-Borrower)		27-Apr-26 Rs. 11,68,836/- Rs. Eleven Lakh Sixty-Eight Thousand Eight Hundred Thirty-Six Only As On 27-Apr-26	14-Oct-26
Description of Mortgaged Property Tirupati District , Tirupati Registration District , Kota Sub-Registration , Kota Mandal , Kota Grama Panchayathi , Kota Bit-1 , Kota Village , Ward No. 1 , Pallamgunia Area House Site Of An Extent Of 19 Ankanams Or 152 Sq.Yards Within The Following Boundaries : And In Existing Rcc Terraced Building Bearing Assessment No. 2107 Of An Extent Of 686.88 Sq.Feet Or 9.54 Ankanams , Rcc Roofed Kitchen House Of An Extent Of 120.24 Sq.Feet Or 1.67 Ankanams , Asbestos Sheet Roofed Bothu Room Of An Extent Of 72 Sq.Feet Or 1 Ankanams And Asbestos Sheet Roofed Veranda Of An Extent Of 488.88 Sq.Feet Or 6.79 Ankanams In Survey No. 1477 And Electricity Service No. 3611263000340 East: House Of Paluru Venkatesh, West: House Of Nidigurthi Chengamma, North: Cement Road , South: House Of K.Narayanamma			
(Loan A/C No.) 22660001434637, Bondala Gopinath Borrower, Bondala Jhansi Co-Borrower		21-May-26 Rs. 8,65,485/- Rs. Eight Lakh Sixty-Five Thousand Four Hundred Eighty-Five Only As On 21-May-26	12-Oct-26
Description of Mortgaged Property Tirupati District Venkatagiri Sub District Ozili Mandal Ravipadu Grama Kantam Survey No 304-4 In That Site Constructed Rcc Building Door No 1-45 Assessment No 45 Bounded On The Admeasuring 1512 Sq Ft Or 168 Sq Yards Or 21 Ankanams Of Vacant Site And That Site Constructed Rcc Building Admeasuring 378 Sq Ft And That Building Affixed Electricity Service No 3611348002003 All Domestic Items All Easement Rights And That Building All Fixtures And Fittings Thereon East: House Of Golla Jyothi , West: House Of Billu Chengalaih, North: Cement Road , South: Vacant Site Of Golla Jyothi			
(Loan A/C No.) 23630000104774, B Nisanthi (Borrower), J Babu (Co-Borrower)		12-Jun-26 Rs. 6,93,757/- Rs. Six Lakh Ninety-Three Thousand Seven Hundred Fifty-Seven Only As On 11-Jun-26	14-Oct-26
Description of Mortgaged Property Chittoor District – Chittoor Sub-District – Chittoor Z.P. – Gudipala Mandal – Panaturu Panchayath – Bormmasamudram Village Majara Palluru A.A.W – Sy No. 507/3 House Vacant Site Bounded On : In Between This Measuring , East To West 25 Fts Or 7.50 Meters , North To South 44 1/2 Ft Or 13.35 Meters . Ad Measuring 1112 1/2 Sq.Feets Or 123.61 Sq.Yards Of Vacant Site. East: K.Chengalrayulu Site, West: K.Nallaiah Site, North: K.Venkataiah Site, South: Road			
(Loan A/C No.) 24660002973719, T Rajakumari (Borrower), Thyagaraj (Co-Borrower)		06-Jul-26 Rs. 5,70,121/- Rs. Five Lakh Seventy Thousand One Hundred Twenty-One Only As On 04-Jul-26	14-Oct-26
Description of Mortgaged Property Chittoor District - 189, Kothapalle Grama Sachivalaya Sub Register - Gudipala Mandal - 189, Kothapalle Panchayath Area - H.D.No.1-443 - An Extent Of 46.3179 Sq.Yards Of Plinth Area - Kothapalle Village Sy.No.64/1 – Bounded On: Admeasuring 46.3179 Sq.Yards Of Plinth Area East: Street, West: House Of Sheela, North: Road, South: House Of Vishwanath			
(Loan A/C No.) 23660001181100, N Bhanu (Borrower), N Vasudevan (Co-Borrower)			

FORM B CRA ANNOUNCEMENT	
by and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
THE STAKEHOLDERS OF SRI KRISHNA STOCKIST AND TRADERS LIMITED (CIN: U51101AP2009PTC063070)	
S	DETAILS
Liquidator Liquidator is	SRI KRISHNA STOCKIST & TRADERS PRIVATE LIMITED 07.03.2009 ROC, Vijayawada
Liquidated Liability Debtor	CIN: U51101AP2009PTC063070
Liquidator's Office Liquidator's Office Resolution	1-8-5 KOVVUR MANDAL, (PANGIDI) - 534342, Andhra Pradesh, India. 13.10.2026
Liquidation Date of Resolution	14.10.2026
Liquidator's Name Liquidator's Address Liquidator's E-mail Liquidator's E-mail	MANNAVA DIVAKARA SARMA IBBI/PA_001/JP-P01192/2018-2019/11917 D.No: 5-4-11/2/3, Brodipet, Guntur - 522 002 Andhra Pradesh E.Mail - mdsarasma2003@yahoo.com D.No: 5-4-11/2/3, Brodipet, Guntur - 522 002, Andhra Pradesh E.Mail - skst.cirp@gmail.com
National Company Law Tribunal AMARAVATHI BENCH has liquidated the SRI KRISHNA STOCKIST & TRADERS (AP2009PTC063070) on 14.10.2026.	
Signature and signature of liquidator - MANNAVA DIVAKARA SARMA AFA VALID upto 31-12-2026	

STATE BANK OF INDIA

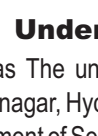
**MINI RACP Nwanparthy (64102),
Roor, Bommi Reddy Complex, Vallabh Nagar,
Hydrabad - 509103 Sbi.64102@sbi.co.in**

Ce Under Rule 8(1) and (2) For (immoveable property)
The Authorised Officer of the State Bank Of India under Security Interest Act, 2002 and Enforcement of Security Interest Act, 2002 and under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Notice dated 13.08.2026 calling upon the Borrower Mahamood and co-borrower Sri MD Saleem S/o Sri MD Mahomed in the demand notice being Rs. 30,72,809/- (Rupees Eight Hundred Nine only) as on 13.08.2026. and interest within 60 days from the date of receipt of the said notice.
the amount, notice is hereby given to the Borrower/Guarantor designed has taken possession of the property described herein referred on him/her under Section 13(4) of the said Act read with Rule 3 of the said Act of the year 2026.
ar and the public in general are hereby cautioned not to deal with the property will be subject to the charge of the **State Bank of India**, 2,809/- (Rupees Thirty lakhs Seventy Two Thousand Eight Hundred and Ninety and other charges from 14.08.2026, costs and expenses.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Shri W/o Sri MD Mahamood
Plot No. 25 in Sy.No.58/1 to the extent of 48/4/5/1, constructed on Plot No. 25 in Sy.No.58/1 to the extent of 48/4/5/1, Mandal, Nagarkurnool District, Telangana vide Sanction Order of Smt. MD Parveen w/o Late MD Mahamood dated 14.08.2026. **Boundaries :- East : Plot No. 26, West : 16' x 10', North : 25' Feet Road**

Sd/- Authorised Officer,
STATE BANK OF INDIA,

REAL HOUSING FINANCE LIMITED		
Floor, Tower A, Peninsula Business Park, Ganpatrao Wardhekar Marg, Mumbai - 400014, Tel No. 21187552, Contact No. (022) 61827414, (022) 61827375		
(PRIORITY FOR IMMovable PROPERTY)		
Re Security Interest Enforcement Rules, 2002)		
The Authorized Officer of the TATA Capital Housing Finance and Reconstruction of Financial Assets and Enforcement of powers conferred on him under section 13(12) read with rule 2(c) of the Rules, 2002, issued a demand notice dated as below call- amount mentioned in the notice within 60 days from the date of the amount, notice is hereby given to the borrower, in particu- lar that the undersigned has taken Possession of the property of powers conferred on him under section 13(4) of the said Act		
The public in general, are hereby cautioned not to deal with the property that the undersigned has taken Possession of the property of powers conferred to belong along with the interest and penal rate of demand notice.		
to provisions of sub-section (B) of Section 13 of the Act, in the legal assets.		
(or) [S] (S) PRESENTING A BORROWER [A] PPA RAO (Borrower)	Amount & Date of Demand Notice	Date of Possession
As on 10.07.2026 an Amount of Rs. 17,84,178/- (Rupees Seventeen Lakh Eighty Four Thousand One Hundred And Seventy Eight Only)		16th October 2026
Property consisting of an R.C.C. slab Building situated in Survey No. Municipal No. 1093028126, admeasuring an extent of 109.77 Square Graharam, Vizianagaram Town and District, within the jurisdiction of TATA, standing on the name of Mr. Tolapuru Arun Kumar vide Deeds: East: Vacant site of Tholapu Lakshmana Rao and titled Road: West: Site of Mysalpa Prasad: North: Municipal Canal; and		
KOTIAN SHIVA KUMAR as (Borrower) MR. KOTIYAN RYA KUMARI as Co-Borrower	As on 07.08.2026 an Amount of Rs. 29,28,362/- (Rupees Twenty Nine Lakh Twenty Eight Thousand Three Hundred And Sixty Two Only)	16th October 2026
Sri Godvati District, Gandepalli Mandal, Rajamangaram Sub- divisional Board, Murugan Village, Oorlimerakara R S No 57/11A consist- ing of a centre an extent of A.C. 08.08 i.e. 815 sq yards or 346-18 Kishina Shiva Kumar vide Deed No 513/21 2015 bounded on the North: Shrinia, Neeli srini 94-00ft; South: 18 links wide road 42.5 ft; West: Road: B Colony R S No 225 37.5 ft; within the above boundaries and general ways, and with all usual easement rights.		
Sd/- Authorised Officer For Tata Capital Housing Finance Limited		



SBI

HOME LOAN CENTRE-HIMAYATNAGAR
2nd Floor, H.No. 3-6-263, 264, CCPL Sterling
Building, Himayatanagar, Main Road,
Hyderabad – 500029, Email.id: sbi.17894@sbi.co.in

POSSESSION NOTICE

Under Rule 8(1) and (2) (For immovable Property)

Where as The under signed being the Authorised officer of the State Bank of India, HLC Himayatanagar, Hyderabad, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 04.08.2026, calling upon the borrower:

To

Sri. Veduru Atma Charan Reddy S/o. Sri. Veduru Rami Reddy

Residency Address: # Flat No -18, Block No -35, Rajiv Gruhakalpa, Nizampet, K.V Range Reddy Telangana- 500090

Flat No.201, 2nd Floor, Plot No.793, Sri Brundhavan Residency Apartments, Near Three Monkey Junction, Pragathi Nagar, Nizampet, Hyderabad, Telangana – 500090

Property Address: # Flat No.201, in 2nd Floor of AMR CLASSIC, Plot No. A-85, in Sy No.149/Part, Situated at Bachupally Village and Mandal, Pragathi Nagar, under Nizampet Municipal Corporation, Medchal Malkajgiri District, Telangana – 500090.

HOME LOAN A.C No: 43618070321
SURAKSHA LOAN A.C No: 4361834412

To repay the amount mentioned in the notice being **Rs.71,32,357/- (Rupees Seventy-One Lakhs Thirty-Two Thousand Three Hundred and Fifty-Seven Only)** as on **04.08.2026** Plus Interest & Expenses thereon, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section (4) of 13 of the Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 13th day of October of the year 2026.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the State Bank of India, HLC Himayatanagar Hyderabad for an amount of **Rs.71,32,357/- (Rupees Seventy-One Lakhs Thirty-Two Thousand Three Hundred and Fifty-Seven Only)** as on **04.08.2026**. (Present Outstanding Dues is **Rs.71,30,825/- (Rupees Seventy One Lakhs Thirty Thousand Eight Hundred Twenty Five Only)** (outstanding amount after deducting repayment made by the borrower on or after account classified as NPA)) plus interest and expenses thereon.

The borrower attention is invited to the provisions of sub-section (8) of Section 13 of the SARFAESI Act, in order of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that the Residential Flat No.201, (in Second Floor), with built-up area of 1575 Sq. Feet, (Including common area and Car Parking), along with an undivided share of land admeasuring 45.00 Sq. Yards, (Out of 200 Sq. Yards), of "AMR CLASSIC" constructed on Plot No. A-85, in Survey No. 149/Part, Situated at BACHUPALLY Village and Mandal, Pragathi Nagar, Under Nizampet Municipal Corporation, Medchal Malkajgiri District, Telangana State and bounded by: **BOUNDARIES FOR LAND: North:** Plot No. A-84, **SOUTH:** Plot No. A-86, **EAST:** Plot No. A-100, **WEST:** 30' Wide Road, **BOUNDARIES FOR FLAT:** North: North to Aque, South: Open to Sky, East: Corridor, WEST: Open to Sky

Property belonging to **Sri. Veduru Atma Charan Reddy S/o Sri. V. Rami Reddy, vide Sale Deed No.31158/2024 Date. 18.12.2024** Registered at SRO Quthbullapur.

Date: 13.10.2026
Place: HYDERABAD

Sd/-Authorised Officer,
STATE BANK OF INDIA

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VASUDEV ADIGAS FASTFOOD PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of corporate debtor	Vasudev Adigas Fast Food Private Limited
2 Date of incorporation of corporate debtor	12th October, 2026
3 Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KA2007PTC044097
5 Address of the registered office and principal office (if any) of corporate debtor	First Floor-1F-209, Vishal Towers, No. 15/8, 16th Cross, 1st Main, Off, Mission Road, Sampangiramnagar, Bangalore, Bangalore South, Karnataka, India, 560027.
6 Insolvency commencement date in respect of corporate debtor	16th October, 2026 (Order has come to the knowledge of IRP on 16th October, 2026, through email of the Applicant) NCLT CP (B) No. 233/BB/2025 - Order dated 09th October, 2026
7 Estimated date of closure of insolvency resolution process	14th April 2027
8 Name and registration number of the insolvency professional acting as interim resolution professional	Name of IP: Prafulla Gurulingayya Melinamani, IBBI Reg No:- IBBI/IPA-001/PP-P-02680/2022-2023/14089
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka - 587301, India Email: capratulagm@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka-587301, India Email: vasudev.adigas.cirp@gmail.com
11 Last date for submission of claims	30th October, 2026
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vasudev Adigas Fastfood Private Limited on 09th October, 2026 (Order has come to the knowledge of IRP on 16th October, 2026)

The creditors of Vasudev Adigas Fastfood Private Limited, are hereby called upon to submit their claims with proof on or before 30th October, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
 Sd/- Prafulla Gurulingayya Melinamani
 INTERIM RESOLUTION PROFESSIONAL
 Vasudev Adigas Fastfood Private Limited

Date: 17.10.2026
Place: Jamkhandi

Regn. No: IBBI/IPA-001/PP-P-02680/2022-2023/14089
AF-VA-2026-0000027

Justdial® Just Dial Limited CIN: L74140MH1993PLC150054 Registered Office: Palm Court, Building-M, 501/B, 5th Floor, New Link Road, Beside Goregaon Sports Complex, Malad (West), Mumbai – 400 064. Tel: +91 22 2888 4060; Website: www.justdial.com; E-mail: investors@justdial.com					
STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026					
(₹ in million except per share data)					
Sl. No.	Particulars	Quarter ended September 30, 2026	Half year ended September 30, 2026	Quarter ended September 30, 2025	Year ended March 31, 2026
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income from Operations	3,428.2	6,702.9	3,030.7	12,138.6
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,373.1
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,162.3
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	1,078.1	2,740.3	1,194.4	4,970.2
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,084.6	2,698.8	1,198.6	4,998.7
6	Equity Share Capital	850.5	850.5	850.4	850.4
7	Reserves (excluding revaluation reserve) as per the balance sheet of the previous year				50,214.4
8	Earnings Per Share (of ₹ 10/- each) (Not annualised)				
	a) Basic (₹)	12.68	32.22	14.04	58.44
	b) Diluted (₹)	12.68	32.22	14.04	58.44

Notes:

- The statement of unaudited financial results for the quarter and half year ended September 30, 2026 has been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 19, 2026. The Statutory Auditors have conducted a "Limited review" of these results in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) www.bseindia.com, www.nseindia.com & www.mseil.in also on the website of the Company www.justdial.com under Investor Relation Section. Further, the same can be accessed by scanning the below QR code.
- Effective November 21, 2025, the new labour code on Social Security, 2020, amended the definition of "wages" for gratuity calculations and expanded coverage to fixed-term employees. Under Ind AS 19, the revision to gratuity benefit resulting from new labour codes are considered as plan amendments and are treated as past service costs. Consequently, the Company has recognised a one-time, past service cost of ₹ 210.8 million on account of aforesaid revision as Exceptional item in the Statement of Profit and Loss for the year ended March 31, 2026.



For and on behalf of the board of directors of
Just Dial Limited

Sd/-
Krishnan Sundarshan
Chairman and Independent Director

DIN: 01029826

Date : October 19, 2026

AG VENTURES LIMITED
(formerly Oriental Carbon & Chemicals Limited)

Corporate Identity Number (CIN) - L64990UW1978PLC249903
Regd. Off: 14th Floor, Tower-B, World Trade Tower, Plot No. C-1,
Sector-16, Gautam Buddha Nagar, Noida, Uttar Pradesh -201301
Email ID: investors@agventures.co.in, Tel: +91 120 2446850
Website: www.agventuresltd.com

NOTICE

Sub.- Special Window for re-lodgement of transfer request of physical shares of AG Ventures Limited

This Notice is hereby published pursuant to the SEBI Circular No. **HO/38/13/11(2)2026-MIRSD-POD/ 1/3750/2026**, dated January 30, 2026 a special window is opened for shareholders for a period of one year from February 05, 2026 to February 04, 2027 for transfer and dematerialization ("demat") of physical securities which were sold/purchased prior to April 01, 2019.

The transfer request of physical shares which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise can be re-lodged after rectifying the errors, for registration of transfer from February 05, 2026 to February 04, 2027 with our Registrar and Share Transfer Agent (RTA) i.e., MUFG Intime India Private Limited, Rasoi Court, 5th floor, 20, Sir R N Mukherjee Road Kolkata – 700001, West Bengal or email at investor.helpdesk@in.mpmg.mufg.com.

Transferred shares will only be issued in demat mode once all the documents are found in order. The lodger must have a demat account and provide its Client Master List (CML), along with the transfer documents and share certificate, while lodging the documents for transfer with RTA.

For AG Ventures Limited
(formerly Oriental Carbon & Chemicals Limited)
Sd/

Place : Noida
Date : 19.10.2026

Muskaan Suhag
Company Secretary

GMR Pochanpalli Expressways Limited					
Reg. Off: 25/1, SKP House, Museum Road, Bengaluru - 560 025, India. T + 91 80 40432000, F + 91 80 40432323 Email ID: Highways.Secretariat@gmrgroup.in, W: www.gmrplc.com CIN: U45200KA2005PLC039227					
Unaudited Financial Results for quarter ended September 30, 2026 (Regulation 52 (8) read with Regulation 52 (4) of the Listing Regulations)					
Sl. no	Particulars	Quarter ended 30-Sep-26 Unaudited	30-Sep-25 Unaudited	31-Mar-26 Audited	Year ended 2025 Audited
1	Total Income from Operations	4,254.01	2,051.08	10,425.47	10,425.47
2	Net Profit/(Loss) for the period (before tax, Exceptional and / or Extraordinary items)	724.74	551.44	2,335.97	2,335.97
3	Net Profit/(Loss) for the period before tax (after Exceptional and / or Extraordinary items)	724.74	551.44	2,335.97	2,335.97
4	Net Profit/(Loss) for the period after tax (after Exceptional and / or Extraordinary items)	562.25	414.06	1,979.21	1,979.21
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	587.19	408.83	1,954.77	1,954.77
6	Paid-up equity share capital (Face Value of ₹10 each)	13,800.00	13,800.00	13,800.00	13,800.00
7	Reserves (excluding revaluation reserve) (as per latest audited financials)	-	-	18,514.99	18,514.99
8	Securities Premium Account	-	-	-	-
9	Net-worth (refer note no.4)	24,310.81	21,786.59	23,055.55	23,055.55
10	Paid up Debt Capital/ Outstanding Debt (including interest accrued thereon) (refer note no.4)	2,376.69	7,467.61	5,182.81	5,182.81
11	Outstanding Redeemable Preference Shares (refer note no.4)	3,910.25	4,003.77	4,211.62	4,211.62
12	Debt Equity Ratio (refer note no.4)	0.19	0.37	0.30	0.30
13	Earnings Per Share (EPS) of ₹10/- each (for continuing and discontinued operations) - (not annualised for the quarters)	-	-	-	-
1	Basic	0.41	0.30	1.43	1.43
2	Diluted	0.41	0.30	1.43	1.43
14	Capital Redemption Reserve	-	-	-	-
15	Debt Service Coverage Ratio	9,259.44	9,259.44	9,259.44	9,259.44
16	Debt Service Coverage Ratio (refer note no.4)	0.63	0.54	0.56	0.56
17	Interest Service Coverage Ratio (refer note no.4)	14.86	4.36	5.13	5.13

Notes:

1. The aforesaid financial results have been reviewed by the Audit Committee and subsequently approved by the Board of Directors at its meeting held on October 17, 2026. The above financial results have been prepared as per the format prescribed in Regulation 52(8) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.

2. The above is the extract of the detailed format of quarterly financial results filed with Stock Exchanges under Regulation 52 of the Listing Regulation. The full format of the quarterly financial results are available on the websites of the National Stock Exchange (www.nseindia.com) and listed entity (www.gmrplc.com).

3. For the other line items referred in regulation 52(8), 52(7) and 54(3) of the Listing Regulations, pertinent disclosures have been made to the National Stock Exchange and can be accessed on the their www.nseindia.com and listed entity www.gmrplc.com.

4. The Company has computed the following ratios based on financial statements prepared and certified by the management of the Company as per Generally Accepted Accounting Practices in India (previous GAAP / ICAAP) without giving effect to Ind AS adjustments. Formulae used for computation of ratios are as follows:

i. Net worth: Share Capital plus other equities less Debenture Redemption Reserve. As per ICAAP workings, the Net worth shall be ₹3,963.69 Lakhs for the period/year ended September 30, 2026 (March 31, 2026 - ₹32,408.70 Lakhs).

ii. Paid-up debt capital represents outstanding non-convertible debentures (secured debt) including accrued interest thereon.

iii. Unlisted Outstanding Redeemable Preference Shares are disclosed only to the extent of liability portion of outstanding preference shares as per Ind AS Financial statements.

iv. Debt / Equity Ratio : [(Debt means secured debt + interest accrued on secured debt + liability portion of preference shares + lease liability) / (Equity Share Capital plus other equities including debenture redemption reserve and equity component of preference shares)].

Debt / Equity Ratio as per ICAAP Financials : [(Debt means secured debt + interest accrued on secured debt) / (Equity Share Capital plus other equities)].

As per ICAAP workings, the Debt Equity ratio shall be 0.06 times for the period/year ended September 30, 2026 (March 31, 2026 - 0.34 times).

v. Debt Service Coverage Ratio (DSCR) : (Earnings before Tax + Depreciation + Interest on secured debts and lease liability) / (Interest on secured debts and lease liability + equated redemption amount of NCDs and payment of lease liability during the period/year). As per ICAAP workings, the DSCR shall be 1.54 times for the period/year ended September 30, 2026 (March 31, 2026 - 1.40 times).

vi. Interest Service Coverage Ratio (ISCR) : (Earnings before Tax + Depreciation + Interest on secured debt and lease liability) / (Interest on secured debts and lease liability). As per ICAAP workings, the ISCR shall be 34.28 times for the period/year ended September 30, 2026 (March 31, 2026 - 12.95 times).

vii. For the purpose of debt coverage and interest service coverage ratio, liability portion of preference shares and unsecured debt and liability portion of preference shares are not considered.

viii. Previous quarter/period/year figures and ratios are recalculated where applicable.

For and on behalf of the Board of Directors of
GMR Pochanpalli Expressways Limited
Sd/-
Ramadevi Bommidala
Whole Time Director - (DIN 00575031)
GMR GROUP-PE/45/PREM ASSOCIATES



Ujjivan Small Finance Bank Limited
CIN: L65110KA2016PLC142162

Registered Office: Grape Garden, No. 27, 3rd "A" Cross, 18th Main, 6th Block, Koramangala, Bengaluru 560 095, Karnataka
Email: corporatesecretariat@ujjivan.bank.in Ph. No.: 080 40712121
Website: www.ujjivansfb.bank.in

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING AND INFORMATION FOR E-VOTING

Notice is hereby given that:

1. The Extra Ordinary General Meeting ("EGM or Meeting") of the Members of Ujjivan Small Finance Bank Limited ("Bank") will be held on Friday, November 13, 2026 at 03:30 P.M. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act, 2013 and rules made thereunder read with relevant General Circulars issued by MCA and SEBI (hereinafter collectively referred to as "the Circulars"), to transact the businesses as set forth in the Notice of the EGM dated October 16, 2026.

2. In compliance with the Circulars, the Notice of the EGM along with the explanatory statement has been sent by electronic mode to all the members whose email IDs are registered with the Bank's RTA/Depository Participant(s). These documents are also available for download on the website of the Bank, Stock Exchanges and e-voting agency KFin Technologies Limited (KFin Tech). The Notice of the EGM through emails was dispatched to the members on Monday, October 19, 2026.

3. Members holding shares either in physical form or dematerialized form or members whose email IDs are not registered, as on the cut-off date (Friday, November 06, 2026), may cast their votes on the business as set forth in the Notice of the EGM through remote e-voting (e-voting from the place other than venue of the EGM) or by e-voting during the proceedings of the Meeting (collectively referred as e-voting). The instructions for e-voting are provided in the Notice of the EGM

4. The Members whose email IDs are not registered with the Depository Participant(s) and are holding shares in dematerialized mode, are requested to register their email addresses and mobile numbers with their concerned depositories through their depository participants. Members holding shares in physical form are requested to register/update the details in prescribed Form ISR-1 (available on the bank website at <https://www.ujjivansfb.bank.in/investor-contacts>) and other relevant forms with RTA of the Company, KFin Technologies Limited, through 'In Person Verification' (IPV) or through hard copies which are self-attested, which can be shared on the address - Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana India -500 032 for receiving EGM Notice, e-voting instructions and seamless credit of dividend to their respective bank accounts.

5. Members are hereby informed that:

i. The business as set forth in the Notice of the EGM may be transacted through remote e-voting or e-voting at the EGM (collectively referred as e-voting);
ii. The remote e-voting shall commence on Tuesday, November 10, 2026 at 09:00 AM IST;
iii. The remote e-voting shall end on Thursday, November 12, 2026 at 05:00 PM IST
iv. The cut-off date for determining the eligibility to vote by e-voting shall be Friday, November 06, 2026.
v. Any person, who acquires shares and becomes member after October 16, 2026, being the cut-off date for ascertaining the list of members entitled to receive the Notice of EGM and up to the cut-off date for e-voting i.e., November 06, 2026, may kindly refer the Notice of the EGM uploaded on the website of the Bank at www.ujjivansfb.bank.in. Such members holding shares as on the cut-off date may obtain the User ID and password from KFin Tech;

vi. Members may note that:

a. The remote e-voting module shall be disabled by KFin after 5:00 P.M. on Thursday, November 12, 2026 and once the votes on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
b. The facility for e-voting will also be made available during the EGM and those members present in the EGM through VC/OAVM, who have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the EGM.
c. The members who have cast their vote(s) by remote e-voting may also attend the Meeting but shall not be entitled to cast their vote(s) again at the Meeting; and
d. A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e., Friday November 06, 2026 only shall be entitled to avail the facility of remote e-voting or for e-voting.

In case of any queries, Members may write to einward.ris@kfintech.com.

6. In case of any queries / grievances relating to voting by electronic means, the Members / Beneficial owners may contact Mr. Mohd Mohsin Uddin, Senior Manager, KFin Technologies Limited. Email: mohsin.mohd@kfintech.com, Phone: +91 040 6716 1562, toll-free number 1-800- 309-4001.

7. The members who require technical assistance to access and participate in the meeting through VC/OAVM may contact the helpline number 1-800- 309-4001.

For Ujjivan Small Finance Bank Limited
Sd/-

Date: October 19, 2026 Sanjeev Barnwal
Place: Bengaluru Company Secretary and Head of Regulatory Framework



BENGALURU CO-OP. MILK UNION LTD., [BENGALURU DAIRY]
Dr. M.H. Marigowda Road, Bengaluru-560029
E-mail Address : bamulpurchase@gmail.com
Website: www.bamulnandini.coop Phone:080-26096214 & 282

Tender Ref No: BAMUL/PUR/09/1867/T-373/2026-27 Date: 17.10.2026

TECHNICAL CUM COMMERCIAL TENDER THROUGH KARNATAKA PUBLIC PROCUREMENT PORTAL

Bengaluru Co-op Milk Union Ltd., (BAMUL) Bengaluru, invites e-tender through e-Procurement Portal from the interested and eligible Manufacturers/Contractor/Dealer /Distributors for Supply of the following item.

Sl. No.	Particulars	Qty	Estd Cost in Lakhs	Tender No
01	Supply of Cheddar cheese Bag to Kanakapura Dairy for a period of one year.	150000 Bags	51.00	KMF/2026-27/IND2629
02	Supply of DANISCO FD CHOOZIT RA Series -cheddar cheese culture to Kanakapura Dairy for a period of one year.	1500 Pouches	51.19	KMF/2026-27/IND2630
03	Supply of Cheese Rennet to Kanakapura Dairy for a period of one year.	10,00,000 Gms	125.00	KMF/2026-27/IND2631
04	Supply of DSM DELVO CH 300 Series -Cheddar Cheese Culture to Kanakapura Dairy for a period of one year.	2350 Pouches	63.00	KMF/2026-27/IND2632
05	Supply of CHR HANSEN Frozen RSF Series -Cheddar Cheese Culture to Kanakapura Dairy for a period of one year.	1500 Pouches	69.30	KMF/2026-27/IND2633

1	Access to E-tender Documents	19.10.2026 to 02.11.2026 till 02.00 PM
2	Pre-Bid Meeting /Tender clarification date & time	27.10.2026 till 11.00 AM
3	Last date for submission of tender/ quoting	02.11.2026 till 02.00 PM
4	Date & time for opening Technical Tender	03.11.2026 at 02.35 PM
5	Date & time for opening Commercial Tender	04.11.2026 at 03.00 PM
6	Place of opening of Technical and Commercial Tender	BAMUL (Bengaluru Dairy) Board Room

The Tenderers shall submit separate tender for the above, Tenderers are advised to note the qualification criteria specified in Section VII to qualify for award of the contract.

The Earnest money deposit (E.M.D.) valid for 45 days beyond the validity of the tender i.e. total for 135 days, Tender processing Fee, modes of e-payment, tender document details and other details are mentioned in <https://kppp.karnataka.gov.in> and also contact Help line No: 8046010000/8068948777

Sd/- Managing Director
Tender Inviting Authority, Bamul



SML MAHINDRA LIMITED
(FORMERLY SML ISUZU LIMITED)
Regd. Office : Village Asron, Distt. Shahid Bhagat Singh Nagar (Nawanshahr)-144 533, Punjab | CIN : L50101PB1983PLC005516
Website: <https://smlmahindra.com> Email id: investors@smlmahindra.com IN. T : +91 1881 270155, F: +91 1881 270223

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2026

Rs. Crores, except per equity share data

Particulars	Quarter ended		Half year ended		Year ended
	30.09.2026	30.06.2026	30.09.2025	30.09.2025	31.03.2026
	Unaudited		Unaudited		Audited
Total income	671.39	958.73	557.23	1,630.12	1,405.18
Net profit / (loss) for the period (before tax and exceptional items)	15.85	85.28	28.28	101.13	117.83
Net profit / (loss) for the period before tax (after exceptional items)	15.85	85.28	28.28	101.13	117.83
Net profit / (loss) for the period after tax (after exceptional items)	11.70	63.62	21.05	75.32	88.01
Total comprehensive income for the period (comprising Profit / (loss) for the period (after tax) and Other Comprehensive Income (after tax))	11.34	63.24	20.65	74.58	87.21
Equity Share Capital	14.48	14.48	14.48	14.48	14.48
Other equity (excluding revaluation reserves)	-	-	-	-	504.86
Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -	-	-	-	-	-
1. Basic (Rs.) :	8.09	43.96	14.55	52.05	60.82
2. Diluted (Rs.) :	8.09	43.96	14.55	52.05	60.82

Note: The above is an extract of the detailed format of Quarterly/Half Yearly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Half Yearly financial results are available on the websites of Stock Exchange(s) (www.bseindia.com, www.nseindia.com) and on Company's website (<https://smlmahindra.com/IN/investors/financials/quarterly>). The same can also be accessed by scanning the QR Code provided below.



Place: Bengaluru
Date : 19 October 2026

For and on behalf of the Board of Directors of SML Mahindra Limited

(Vinod Kumar Sahay)
Executive Chairman
DIN: 07884268



Just Dial Limited
CIN: L74140MH1993PLC150054
Registered Office: Palm Court, Building-M, 501/B, 5th Floor, New Link Road, Beside Goregaon Sports Complex, Malad (West), Mumbai - 400 064.
Tel: +91 22 2888 4060; Website: www.justdial.com; E-mail: investors@justdial.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

(₹ in million except per share data)

Sl. No.	Particulars	Quarter ended September 30, 2026	Half year ended September 30, 2026	Quarter ended September 30, 2025	Year ended March 31, 2026
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income from Operations	3,428.2	6,702.9	3,030.7	12,138.6
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,373.1
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	1,345.7	3,411.6	1,470.1	6,162.3
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	1,078.1	2,740.3	1,194.4	4,970.2
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,084.6	2,698.8	1,198.6	4,998.7
6	Equity Share Capital	850.5	850.5	850.4	850.4
7	Reserves (excluding revaluation reserve) as per the balance sheet of the previous year	-	-	-	50,214.4
8	Earnings Per Share (of ₹ 10/- each) (Not annualised)	-	-	-	-
a) Basic (₹)	12.68	32.22	14.04	58.44	
b) Diluted (₹)	12.68	32.22	14.04	58.44	

Notes:

1. The statement of unaudited financial results for the quarter and half year ended September 30, 2026 has been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 19, 2026. The Statutory Auditors have conducted a "Limited review" of these results in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) www.bseindia.com, www.nseindia.com & www.mseil.in also on the website of the Company www.justdial.com under Investor Relation Section. Further, the same can be accessed by scanning the below QR code.

3. Effective November 21, 2025, the new labour code on Social Security, 2020, amended the definition of "wages" for gratuity calculations and expanded coverage to fixed-term employees. Under Ind AS 19, the revision to gratuity benefit resulting from new labour codes are considered as plan amendments and are treated as past service costs. Consequently, the Company has recognised a one-time, past service cost of ₹ 210.8 million on account of aforesaid revision as Exceptional Item in the Statement of Profit and Loss for the year ended March 31, 2026.



For and on behalf of the board of directors of Just Dial Limited
Sd/-
Krishnan Sudarshan
Chairman and Independent Director
DIN: 01029826
Date : October 19, 2026



CORRIGENDUM
FORM A PUBLIC ANNOUNCEMENT
Please refer to the "FORM A" published in this newspaper on 18-10-2026 pertaining to Corporate debtor: Vasudev Adigas Fast Food Private Limited. In this notice, "Date of incorporation of corporate was wrongly published, that should be read correctly as 12th October, 2007" instead of "12th October, 2026". All other details remain same.
Sd/- Resolution Professional
Sd/- Prafulla Gurulingayya Melnamani
Date: 19-10-2026, Place: Jamkhandi

Date: Oct 20, 2026

Clarification: EOI-Extension of Timeline

This is with reference to the detailed invitation for Expressions of Interest ("EOI") in Form G, published on October 04, 2026, in the Corporate Insolvency Resolution Process of **KM Toll Road Private Limited**.

Pursuant to the approval of the Committee of Creditors (COC) of **KM Toll Road Private Limited**, the last date for submission of Expressions of Interest (EOIs) has been extended from October 19, 2026, to October 26, 2026, upon requests received from interested parties.

For details regarding the revised timelines and other updates, PRAs are requested to contact us at the process-specific email ID: ip.kmtoll@gmail.com.

CA Ashish Saaji
Resolution Professional
In the matter of KM Toll Road Private Limited
IBBI Regn. No.: IBBI/PA-001/IP-P01268/2018-19/12150
Address: 3rd Floor, MG House, RTN Marg Civil Lines Nagpur-440001
Email ID: ip.kmtoll@gmail.com

REQUEST FOR PROPOSAL (RFP)

Ref: GEM/2026/B/8068326 Dated: 17.10.2026

State Bank of India (SBI) has issued Request for Proposal (RFP) for "Purchase of LTO8 Tapes with customized Barcode stickers" through GeM. For details, please visit 'Procurement News' at <https://bank.sbi> and GeM portal (<https://gem.gov.in>). Eligible bidders, based on the criteria in the bid document, may submit the bids.

Last date and time for Bid submission: Up to 03.00 P.M on 07.11.2026

Place: Navi Mumbai Dy. General Manager (SOC)
Date: 20.10.2026 Information Security Department



PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LTD.
Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Address: P.O. Lohgara, Tehsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-6102000/6102009 CIN: U40101UP2007PLC032835

CORRIGENDUM

This is about Prayagraj Power Generation Company Limited SAP Server and SUSE Services Renewal Advertisement which appeared in Financial Express and Swatantra Chetna on September 2, 2026. Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by 23rd October 2026.



HARRISONS MALAYALAM LIMITED
CIN: L01119KL1978PLC002947 | 24/1624, Bristow Road, Willingdon Island, Cochin 682003, Tel: 0484-6624362, Fax: 0484-2668024
E-mail: hmlcorp@harrisonsmalayalam.com • Website: www.harrisonsmalayalam.com

Special Window for transfer and dematerialisation of Physical Securities

Pursuant to SEBI Circular No.: HO/38/13/11(2)2026-MRSD-POD/3750/2026 dated January 30, 2026, it is hereby informed that SEBI has opened another special window for transfer and dematerialisation ("demat") of physical securities that were sold or purchased prior to April 01, 2019. This special window shall be open for a period of one year from February 05, 2026 to February 04, 2027.

The facility shall also be available for such transfer requests which were submitted earlier and were rejected/returned/ not attended to due to deficiency in the documents/ process or otherwise. The shares re-logged for transfer will be processed only in demat form and shall be under lock-in for a period of one year from the date of registration of transfer.

Eligible shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA), MUGF Intime India Private Limited, Surya 35, Mayflower Avenue, Behind Senthil Nagar, Sowripalayam Road, Coimbatore - 641028. Email: investorhelpdesk@in.mpmf.mugf.com, within the stipulated period.

The requisite documents/information as prescribed in the relevant circular (quoted above) shall be mandatorily submitted for processing, and the said circular may be accessed from the website of the Company at www.harrisonsmalayalam.com

Update KYC and convert physical shares into demat mode.
The shareholders holding shares in physical form are requested to update their KYC details (PAN, address, bank account, nominee etc.) and also requested to convert physical share certificates into demat form.

For Harrissons Malayalam Limited
Sd/-
Cochin - 682003 Sandhya Gopi
19.10.2026 Company Secretary and Compliance Officer



OPTIEMUS INFRACOM LIMITED
CIN: L46524DL1993PLC054086
Registered Office: K-20, Second Floor, Lajpat Nagar - II, New Delhi - 110024
Corporate Office: A-7, Sector-65, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301
Website: www.optiemus.com | E-mail: info@optiemus.com | Ph. No. 011-29840906

PRESS ADVERTISEMENT

Notice is hereby given that the following Share Certificates have been reported as lost/misplaced and the claimants/holders of such Share Certificates have applied to the Company/RTA for the issue of Duplicate Share Certificates:

S. No.	Folio No.	Name of Shareholder	Certificate No(s).	Distinctive No(s).	No. of Shares
1.	0000599	Nutan Kumar	28731-28748	2872201-2874000	1